श्री सत्य नारायण जटिया (उज्जैन) : उपाध्यक्ष महोदय, मैं नियम 377 के अधीन निम्नलिखित विषय की ओर मंत्री महोदय का ध्यान आकर्षित करना चाहता हूं :

14 अप्रेल डा० भीमराव अम्बेडकर का जन्म दिन है। भारतीय संविधान के निर्माता, महान विधि वेत्ता, दलित शोषित और उपेक्षित-जनों के प्रवक्ता डा० अम्बेडकर करोड़ों देश-वासियों की श्रद्धा के केन्द्र हैं। वे प्रत्येक व्यक्ति को सामाजिक समता, आर्थिक सम्पन्नता और अवसर की समानता उपलब्ध कराने के लिए सतत् संघर्ष-रत रहे। उनका ध्येय सबको सामाजिक न्याय के लिए शिक्षित कर असमता से समानता, तिरस्कार से स्वाभिमान और दासता से मुक्त समाज की रचना करना था। ऐसा महान व्यक्तित्व जो हम सबकी प्रेरणा का प्रकाश स्तम्भ है। डा० अम्बेडकर जयंति के अवसर पर देश भर में आयोजित किए जाने वाले समारोह में सब लोग अधिकाधिक संख्या में भाग ले सकें। इस हेतु अवसर उपलब्ध कराया जाना चाहिए।

अतएव मेरा केन्द्र सरकार से अनुरोध है कि डा० अम्बेडकर जयंति के अवसर पर सार्वजनिक सरकारी अवकाश घोषित कर देश के महान नेता के प्रति अपनी श्रद्धा और सम्मान प्रकट कराने का सुअवसर उपलब्ध करावें।

SHRI RAM VILAS PASWAN : Sir, I support it. You also support it.

MR. DEPUTY SPEAKER : Which one you don't support ? You support everything.

(x) NEED TO SET-UP A CENTRAL SIDHA RESEARCH CENTRE

SHRI N. DENNIS (Nagercoil) : To facilitate the growth, development and preservation of the "Sidha" system of medicine, it is absolutely essential to set up a separate Central research centre for this system. Since the setting up of the four Central research centres of "Ayurveda inclusive of Sidha", "Unani", Homoeopathy and "Yoga inclusive of natural cure" in the year 1978 by the Division of the Central single unit "Indian medicine inclusive of Homoeopathic research centre", the necessity for setting up of a Sidha research centre is strongly felt, pleaded and represented by the public, Sidha medical practitioners and the Government of Tamil Nadu. The ancient system has the well-known significance of different special methods of treatment not found in any other system. This system which is prominent in Tamil Nadu is spread over the entire country and outside. These two systems are distinct, separate systems. The combined research centre is dominated by Ayurveda practitioners and there is no scope and opportunities for equal treatment, encouragement and development of Sidha system. It is estimated that there are as many as 16,000 traditional indigenous Sidha medical practitioners and about 2000 qualified Sidha medical practitioners who pursued their studies in Sidha medical institutions. Their special knowledge and expert experience could be better utilised for the promotion and development of this ancient system. So, Government may be pleased to take immediate steps for setting up a Central Sidha research Centre without further delay.

13.45 hrs.

DEMANDS FOR GRANTS 1983-84

MINISTRY OF HOME AFFAIRS

MR. DEPUTY SPEAKER : Now, we go to the next item.

Discussion and Voting on the Demands for Grants under the control of the Ministry of Home Affairs.

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : Sir, before we start the discussion on the Demands of the Home Ministry, I would like to say that a demand was raised particularly by Shri Atal Bihari Vajpayee as to what has transpired in the Cheif Ministers meeting with reguard to the Mandal Commission's Report. For the benefit of the hon. Members so that they can participate in the debate, I would like to say

that it is not desirable to name States who have opposed and supported. But there were varied opinions. However, after this meeting, the Prime Minister has appointed a high level Committee of the Secretaries to examine the whole thing in the light of the Chief 'Ministers' meeting. The Secretaries Committee has been asked to give its report very soon within two or three months. Only then we will be in a position to take a decision.

(Interruptions)

MR. DEPUTY SPEAKER : I will call you one by one.
Shri Paswan.

श्री रामविलास पासवान (हाजीपुर) : गृह मंत्री जी ने इस सदन में हम लोगों से कहा था कि चीफ मिनिस्टर्स की कान्फरेंस होने जा रही है, उस में मंडल कमीशन की रिपोर्ट के सम्बन्ध में विचार किया जायगा। इनके पहले के गृह मंत्री ने भी कहा था कि मंडल कमीशन की रिपोर्ट के सम्बन्ध में ओपीनियन जानने के लिये चीफ मिनिस्टर्स की कान्फरेंस बुलाई जायगी। हाल में मैंने सवाल उठाया था कि आपके एजेण्डे में मंडल कमीशन की रिपोर्ट नहीं है, दूसरी चीजें हैं। आप ने कहा कि नहीं, मंडल कमीशन भी है। हम लोग होम मिनिस्ट्री की मांगों पर बहस करने जा रहे हैं, मैं मंत्री महोदय से आग्रह करूंगा, कृपया बतलाइये - मंडल कमीशन के संबंध में कन्ट्राडिक्टरी बयान आ रहे हैं, कहा जा रहा है कि पांच ने सपोर्ट किया है, साउथ ने सपोर्ट किया है, फलां ने विरोध किया है-इस तरह की बातों से देश की एकता की भावना पर प्रश्नवाचक चिह्न लगता है। बहुत से राज्यों ने अपने अपने राज्य में मंडल कमीशन की रिपोर्ट लागू कर दी है, इसलिये यहां यह सैन्ट्रल गवर्नमेन्ट की ड्यूटी है कि सैन्ट्रल सर्विस में इस को लागू करे। इसलिये हम जानना चाहते हैं कि राज्य सरकारों से आप की क्या बातचीत हुई है, इसमें कोई रिजल्ट निकलने जा रहा है या नहीं। सबसे पहले इस का क्लेरिफिकेशन होना चाहिये।

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Sir, I would like to ask the hon-Minister one question. The Mandal Commission's report was discussed in this House. So the decision is to be taken by the Central Government. The question is as to whether the Central Government itself have taken a decision or not. If they have taken a decision. Why are they not implementing it in their sphere, that is, the Railways, the P & T and in other Central Government services. The question is, once they take a decision, it is their duty to see that it is implemented in other States also.

SHRI SOMNATH CHATTERJEE (Jadavpur) : Would the Secretaries Committee go into the question of implementations of the Mandal Commission's recommendation so far as the Central Services are concerned ? What has got the Chief Ministers meeting to do with it ? It has not been clarified at all. Is the Central Government waiting for the Chief Ministers recommendations for the Central Government undertakings ? This we are not told.

SHRI CHANDRAJIT YADAV (Azamgarh) : In September last, about six months before, the Mandal Commission's report was discussed in this House. At that time, the Home Minister had given an assurance that a meeting of the Chief Ministers would be called. After that, the meeting was not being called. I wrote a letter to the present Home Minister, Mr. P.C. Sethi, and in reply he wrote back to me that a special meeting of the Chief Ministers for this purpose was being called on 30th April to 2nd May. In between, this meeting was called on 4th April. I again talked to him. He said that the Prime Minister had called this meeting and in this meeting also the Mandal Commission's report would be discussed.

In response to all the questions and discussions, ultimately, he has come out with a statement that the Secretaries Committee has been appointed.

Sir, a Commission was appointed by the President of India Earlier, you know, in

1953 one Commission was appointed. That Commission had also recommeded reservation in All India Services. The Government was sleeping over that. When the Janata Party came into power, they appointed a second Commission. That Commission has again recommended very emphatically and strongly that unless you give reservation in All India Services, there will be no equality and justice will not be done the overwhelming majority of the people because the Administration or the bureaucracy has become an instruments in the hands of vested interests who are against all social and economic transformation and change.

Now, it is a questions of policy. Let the Home Minister tell us whether, in principle, the Government of India has accepted that they will give reservations in All India Services to these classes. It is not a qestion of Secretaries' Committee. The Secretaries' Committee is not going to decide the policy matter. The policy decision has to be taken by the Cabinet, not by the Secretaries Committee. They can go into details as to how to implement it. This is a delaying tactic; I am charging the Home Minister and the Government of India that they do not want to do anything in the interests of the 80 percent of the socially and educationally backward classes. Therefore, I would like to have a definite answer from the Home Minister on whether in principle they have taken a decision that in the All India Services the principle of reservation will be accepted as recommended by the Mandal Commission.

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : उपाध्यक्ष महोदय, फैसला केन्द्र सरकार को करना है। जैसा कि श्री चन्द्रजीत यादव जी ने कहा है कि फैसला मन्त्रिमण्डल स्तर पर होना है। मैं जानना चाहता हूं कि क्या सचिवों को कोई निर्देश जारी किए गए हैं ? क्या सचिव राजनीतिक निर्णय ले सकते हैं ? पिछड़े वर्गों को सेवाओं में आरक्षण देना है या नहीं देना है क्या यह निर्णय सचिवों पर छोड़ा जाएगा।

मेरा गृहमन्त्री जी से आग्रह है कि वे यह धारणा न बनने दें कि सरकार लटकाना चाहती है या फैसला नहीं करना चाहती। आप दो टूक फैसला कर दीजिए। आपने इस सिलसिले में वादा किया था कि विरोधी दलों को बुलाकर विचार विमर्श किया जाएगा। वह भी आपने नहीं किया और बीच में आप सचिवों को ले आए। सचिव कब तक अपनी रिपोर्ट देंगे यह यह भी तय नहीं है। दो महीने में या तीन महीने में रिपोर्ट देंगे यह आप ने नहीं बताया।

MR. DEPUTY-SPEAKER : He says three months.

SHRI ATAL BIHARI VAJPAYEE : He said 'two or three'.

MR. DEPUTY-SPEAKER : May be 5 also.

SHRI ATAL BIHARI VAJPAYEE : I would like to know whether the Secretaries have been given any guidelines. How can they take any decision if there is no decision at the Cabinet level ?

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : हमारे दो वरिष्ठ साथियों ने श्री वाजपेयी जी और चन्द्रजीत यादव जी ने अभी आपके सामने अपनी बात कही है।

मान्यवर, राष्ट्रपति जी ने वैज्ञानिक ढंग से एक आयोग नियुक्त किया। उस आयोग ने रिपोर्ट दी। रिपोर्ट आने के बाद हम लोगों ने बीसियों बार मांग की कि उस रिपोर्ट को प्रस्तुत किया जाए किन्तु रिपोर्ट प्रस्तुत नहीं की गई। जब यहां पर धरना हुआ और स्थिति अन्तिम सीमा तक पहुंच गई तब रिपोर्ट प्रस्तुत की गई। लागू करने के बारे में तत्कालीन गृह मंत्री महोदय ने कहा था कि विरोधी दलों को बुलाकर विचार-विमर्श किया जाएगा। इसके बाद लागू करने की बात को बार-बार उठाया गया। आश्वासन दिए गए कि अब हो जाएगा। तब हो जाएगा। इसके बाद चीफ मिनिस्टरों की मीटिंग बुलाई गई। मैं पूछना चाहता हूं कि चीफ मिनिस्टरों की मीटिंग क्यों बुलाई गई। हर राज्य में अलग-

अलग तरह की स्थिति है और पिछड़े वर्ग के उत्थान और रिजर्वेशन के लिए अलग-अलग आयोग कायम किए गए हैं। फिर दूसरे ढंग से चीफ मिनिस्टरों को बुलाकर मण्डल कमीशन की रिपोर्ट को उलझाने का क्या कारण है? जैसा की वाजपेयी जी ने कहा कि सेक्रेटरीज से रिपोर्ट मांगी जा रही है, इसकी क्या तुक है? बहस शुरू होने से पहले मैं यह स्पष्ट रूप से जानना चाहता हूं कि सरकार का इरादा मण्डल कमीशन की रिपोर्ट लागू करने का है या नहीं? यदि नहीं है तो तत्काल बता दें कि सरकार असमर्थ है।

SHRI CHITTA BASU (Barasat): The facts are to be recognised that this Commission was constituted under Article 340 of the Constitution. Certain recommendations were made by it. What was the necessity of consulting the Chief Ministers? There was no necessity because the question is to decide upon the reservation in the Central Services and, State Government has got nothing to do with the reservation of Central Services and many of the State Governments have already made certain reservation for the backward classes. Therefore, there is no rationale for consulting the Chief Ministers in this respect. Would the Government now agree that instead of getting the matter referred to the Chief Ministers, the Central Government by themselves will decide upon the issue?

The second point is that they gave a press communique wherein it is said that the Government is trying to achieve optimum approach in view of the opinions of the State Ministers Can that optimum approach be evolved by Secretaries Committee? Can they work out a consensus? There is nothing to be worked out. You kindly wind up that Secretaries Committee and straightaway refer to the Cabinet and take a final decision.

श्री रघुनाथ सिंह वर्मा (मैनपुरी) : उपाध्यक्ष महोदय, मुझे माननीय गृह मन्त्री की नीयत पर शक है। इनकी सरकार पिछड़े वर्गों को कोई आरक्षण नहीं दे रही है और मण्डल आयोग के मामले को टालने के चक्कर में है। पिछली बार हमने लोक सभा में धरना दिया था और फिर कह रहा हूं कि नहीं करेंगे तो हम यहां पर धरना देंगे। और लोक सभा के बाहर आंदोलन करेंगे। आपकी सरकार और हाऊस को चलने नहीं देंगे। जो सोशली और शैक्षिक बैकवर्ड हैं उनका रिजर्वेशन नहीं चाहते हैं, ऐसी आपकी नीयत है।

MR. DEPUTY SPEAKER: You are threatening the Home Minister himself:

श्री रघुनाथ सिंह वर्मा : हम थ्रेटन करेंगे। देश में लाखों-करोड़ों आदमी तैयार हो गए हैं, आपको बर्दाश्त नहीं किया जायेगा।

SHRI C. T. DHANDAPANI (Pollachi): The question that is agitating the minds of a large section of people of this country actually is that it is already delayed. We are expecting a proper statement and reply from the Ministry after consulting the Chief Ministers. But, as my other colleague has stated here, the Chief Ministers have nothing to do with this affair.

Another point is being raised about the standard of administration. I would like to say that as far as Tamil Nadu is concerned, Tamil Nadu provides reservation for backward community people, right from the British rule. Now Tamil Nadu is considered to be one of the best administered States. In that case ......

SHRI ATAL BIHARI VAJPAYEE; You are giving a certificate to ADMK Government.

MR. DEPUTY SPEAKER: Tamil Nadu administration, he says.

SHRI C. T. DHANDAPANI: It is not about Government. I am talking about the bureaucrats. I am not talking about the man who is at the helm of affairs.

MR. DEPUTY SPEAKER: You can never appreciate another party Government.

SHRI C. T. DHANDAPANI : Actually, he did not want to face the Home Minister and challenge his views on this point. Everybody knows that he is playing double role not only in the cinema but in politics also. 60% reservation is given in Tamil Nadu. I would humbly request the Hon. Home Minister to make a concrete decision and come out with a perspective statement so that the people who are already agitated over this issue can get some relief.

Secondly, the Secretaries Committee certainly will not help. I know on many occasions many of the bureaucrates are directly against SCST and backward classes also.

14-00 hrs.

I do not know who are those Secretaries. I want to know that from the Minister. Just appointing a Secretaries' Committee will not help as my hon. colleague Mr. Yadav has stated here; it is upto the Government to a take policy decision. I request the Government to come out with a statement on the policy decision.

श्री अशफाक हुसैन (महाराजगंज) : उपाध्यक्ष महोदय, इस सदन में बारबार सवाल उठा और 12 घन्टे बहस भी हो चुकी है, और उस बहस में सभी लोगों की एक ही भावना थी कि वैकवर्ड क्लासेज कमीशन की रिपोर्ट को लागू किया जाए। गृहमन्त्री जी से आश्वासन मिला था कि चीफ मिनिस्टर्स की कानफरेंस होगी। मैं उसकी चर्चा में नहीं जाना चाहता। लेकिन एक बात कहना चाहता हूं कि अगर सरकार की नीयत साफ है और लोगों की भावना को देख कर कुछ ख्याल सरकार का बना है तो सैक्रेटरी लेविल की कमेटी बनाने से काम नहीं चलेगा। अगर कुछ करना है तो कैविनेट लेविल की कमेटी बनायें ताकि जल्दी से जल्दी कोई फंसला हो सके।

THE MINISTER OF HOME AFFAIRS (SHRI P. C. SETH) It is a different matter that some of the hon. Members are doubting the intentions of the Government. If the intention was not to encourage this, then the Mandal Commission could have been shelved when this Government came to power. But we wanted the Mandal Commission to complete its work and we wanted to get its report. After that report came, it was placed on the Table of the House and it was discussed thoroughly for twelve hours. It was discussed with the Chief Ministers particularly with this aspect that apart from reservation in Central services, the Mandal Commission also deals certain communities which are to be taken out from the Schedu'ed Castes and included in Scheduled Tribes and VICE VERSA Similarly there is some difference of opinion with regard to the number of communities which they have recommended. Hon. Members would recall that Kaka Kalel Kar Committee's report had recommended more than 2,000 communities to be included in the backward classes list. However, this Commission has recommended more than 3,000. These points have to be threshed out with the State Governments because without the concurence of these State Governments, the inclusion of such communitties within those States would be difficult for us to implement. There is an intention of the Government to proceed in the matter. The Secretarie's Committee certainly is not going to take the policy decision. The policy decision will have to be taken by the Government. Immediately after we receive the Secretaries' Committee's report, as has been suggested by the last speaker, a Cabinet Committee will go into it and then the whole matter will be placed before the Cabinet.

MR. DEPUTY SPEAKER : The House will now take up discussion and voting on Demands Nos. 50 to 60 relating to the Ministry of Home Affairs for which twelve hours have been allotted.

Hon. Members present in the House whose Cut Motions to the Demands for Grants have been circulated may, if they desire to move their Cut Motions, send slips to the Table within 15 minutes indicating the serial numbers of the Cut Motions they would like to move.

A list showing the serial numbers of Cut Motions moved will be put up on the Notice Board shortly. In case any Member finds any discrepancy in the list, he may kindly bring it to the notice of the notice of the officer at the Table without delay.

Motion Moved :

'That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1984, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 50 to 60 relating to the Ministry of Home Affairs"

Demands for Grants, 1983-84 in respect of the Ministry of Home-Affairs, Submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 18th March, 1983		Amount of Demand for Grant submitted to the vote of the House	
1	2	3		4	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
	MINISTRY OF HOME AFFAIRS				
50.	Ministry of Home Affairs	83,57,000	...	4,17,84,000	...
51.	Cabinet	73,46,000	...	3,67,33,000	...
52.	Department of Personnel Administrative Reforms	1,90,25,000	3,25,000	9,51,27,000	16,23,000
53.	Police	64,06,88,000	2,95,58,000	320,34,40,000	14,77,91,000
54.	Census	2,57,26,000	...	12,86,32,000	...
55.	Other Expenditure of the Ministry of Home Affairs	75,08,40,000	33,68,68,000	359,81,86,000	142,39,45,000
56.	Delhi	48,37,58,000	41,71,45,00)	241,87,90,000	177,24,65,000
57.	Chandigarh	8,22,43,000	3,84,38,000	41,12,15,000	19,21,88,000
58.	Andaman and Nicobar Islands . . .	6,71,27,000	4,66,28,000	33,56,38,000	23,31,43,000
59.	Dadra and Nagar Haveli . , . .	82,92,000	89,32,000	4,14,60,000	4,46,61,000
60	Lakshadweep.	2,17,10,000	33,79,000	10,85,49,000	1,68,97,000

MR. DEPUTY SPEAKER : Mr Niren Ghosh will initiate the discussion. Two hon. Members are to speak from that Party and the time allotted is two minutes less than 50 minutes. Each Member can take 25 minutes. I will allow 25 minutes to Mr. Niren Ghosh. He was my colleague in the Rajya Sabha.

SHRI NIREN GHOSH (Dum Dum) : I will take 60 minutes.

MR. DEPUTY SPEAKER : Your height is not even 60 inches.

(Interruptions)

Mr. Niren Ghosh.

SHRI NIREN GHOS (Dum Dum) : We are now discussing Home Affairs-Home, that is India. Our home is India. So, is a sense, we are discussing India. But India is burning all over now from one end to other end. Some of the features I will just pin-point. Then I will try to tackle those points separately later on.

Secessionist and fissiparous forces have during this regime-after the installation of your Government in 1980, espccially new forces, have come to the fore, particularly, in Assam and Punjab. though I do not dub the entire pepole as cessionists.

14.06 hrs.

Shri F. H. Mohsin *in the Chair.)*

AN HON. MEMBER : Started in 1979.

SHRI NIREN GHOSH : But there are elements which have come to the fore. It is, of course, a hydra-headed monster which has raised its ugly head.

There is the problem of communalism. During this period it has burst out a new on a vast scale Baroda, Moradabad, Kanpur, Meerut, Bihar Sharif here and there and even in the Southern States which were free from this problem.

Then the atrocities on Harijans and tribals. Harijans and tribals literally means landless labour, landless agricultural labour. It is they whom we call Harijans and Tribals.

Never in my long life I have seen this scale of intensity of attack on these sections, the agricultural labourers and poorer sections whom we call Harijans and Tribals. Though we will come to the point later on, but the burning of the whole villages, mass murder, gang rape, uprootings and what not-I have never witnessed as we have done now.

There is, of course, one positive point. This is my next point. The question of Centre-State relations has come to the fore much to the discomfiture of the Government. But it is a positive sign of the times. I welcome it. I welcome its appearance precisely at this juncture because it was going on for a pretty long time but it has come to the fore with a force which the Government cannot neglect.

So taking all these things in view I say that India has become a veritable powder keg. Whether it will be a flame throughout the length and breadth of the country, we cannot say, but it is a veritable powder keg.

Now, let us take some of the questions, one by one. The question of unity of India and national integration. I must put it straight that the views of the ruling class and the Government and that of ours differ diametrically on this issue. Our approach is not your approach and we hold your approach has strengthened the disruptive forces; and has made the stage ripe for the reappearance of those divisive forces and all that, and a lot more of these things are coming to the fore. Here, I would go a bit into the history.

Before Independence, Jawaharlal Nehru said that India would be a voluntary union of the peoples of India; mark the word 'peoples'; he did not say just one people, but said 'peoples of India'. He said that it would be a voluntary union of the peoples of India, and only that would serve the purpose of

unity. But just after the transfer of power, everything was forgotten, and it was a given the go-by. Led by the big monopolists who are the actual leaders of this government, they have framed a unitary constitution, federal in name only. Throughout the last 32 years, the process has gone on uninterrupted, concentrating more and more powers into the hands of the Centre, fiscal, financial, political, law and order, toppling of Governments and what not, everything in all spheres. They have divested the States of even whatever there was in name only. Now, our Prime Minister talks day in and day out of a strong Centre. She has never defined what a strong Centre is what is the meaning of a strong Centre ? How do you define a strong Centre ?

MR. CHAIRMAN : Not only a strong Cenrte but strong States also. That is what she wants.

SHRI SOMNATH CHATTERJEE : That has been added recently.

SHRI NIREN GHOSH : That can be added. But that is an afterthought. That has been added recently as an afterthought, since the question of Centre-State relations has come to the fore. Never before have we heard of this Government talking of strong States and all that, they have only been saying that a strong Centre is needed, otherwise India will disintegrate, otherwise there is no force to keep the unity of India. What is the rationale and basis ? Led by the monopolists of India, who wanted a strong Centre, so that they can loot and plunder unhindered the entire Indian subcontinent, they have done this, that is the rationale and basis for this strong Centre, forgetting what they said before Independence. This is the basis, so that their car of Juggernaut can move on unchecked and put the entire people uuder their Jackboot and there can be no voice of dissent and protest, whatever they might do. That is the rationale. That is why you have gone in for this so that more and more powers you have grabbed by this way, that way and by every possible way. This has gone on uninterrupted. No protests were heeded. I do say that the longer such an authoritarian government stays in Delhi, the more the signs of disintegration will appear in India, It is you who are distintegrating India. It is, you who are disrupting and disturbing the unity of India, the unity of the country, and this process can only lead to that and nothing else.

So, our view is diametrically opposite to that of yours. We do want that the States must have the maximum powers. Not only this. You put one State against another one set of people against another and you divide them in order to buttress the Centre. You purchase them, you bribe them by putting up a steel mill in a State putting this up or that for a State. Not only that. You go about saying that unless you vote for Congress, there won't be any development in our State. Matters have gone to the extent also. In a year, six months a State Government spends in New Delhi, comes with a begging bowl and pleads for the Central Government's help or this or that. Then what time can they have to attend to the administration of their State which they govern, which they are supposed to rule and confer the benefits on the people. They do not know where they stand. The States ruled by your party are also feeling like that. But they do not always open their lips in fear. One person did selate Dr. B.C. Roy. If you examine his Memoranda, If you examine his submissions to the Finance Commission and various other Commissions you will find that he had time and again pointed out that this was disastrous. He did say so. Others perhaps had not the courage to hold that view or speak out the truth. So, we all hold that view and claim that it is a voluntary union of the States of India and this voluntariness should be manifest in it. You cannot force it. If you want to rule them by baton, by para-military forces, by black laws and by extending the Central black laws everywhere, even passing the Disturbed Areas Act and all that - that you are doing and you are going on and on with this process-this is bound to create reactions and repurcussions among the States. This will today or tomorrow come to the fore and the ground is continounsly being prepared by you. Different States feel deceived, suppressed, denied, one pitted against another and for divide them and this can never promote unity of India. This cannot be the approach towards the problems of different States and this cannot

integrate or promote the unity of India. That is why, we have time and again said and we repeat that barring Defence, External Affairs, currency, Communications, Economic Coordination, perhaps a bit of foreign trade, all other powers must vest in the States, everything including the power of licensing, this and that. They won't come here to Delhi and ask the Centre to give them the letters of intent. They can do them according to their own choice. But they are given on the basis of political motivation. I will come to that point later on as to how you have done it. Not only that. 75% of the total Central Revenue must be earmarked for the States, to be divided amongst the States according to their needs. No person in India, no State in India, believes that this Government can move in a way to have a balanced and proportional development in this country. It has not been done. Practice has betrayed you and nobody would belive with open eyes what has been happening during the last 32 or 33 years.

These rights of the States are fundamental democratic rights, these cannot be tramp ed upon in any way. Though I do welcome the appointment of Sarkaria Commission, yet I have grave apprehensions about the outcome of that Commission. Why? Though you have a so called strong Centre, you have made States weak as I have just described. I will come to the role of the Central agencies and the Central Government in this respect a little later. We are fully aware of the toppling business by the Centre and the governors the State Governments and how the constitutional conventions have been thrown overboard. These things will never make for unity, and have not made for unity. This is a part of the process that you have adopted to build a strong Centre. We know how the Governors are turned into willing agents and tools of the Central Government; how they carry out their wishes. In order to topple any State Government, the Centre does not like. They invite minority Congress (I) party to form Governments. How can you have strong States, I do not know. Some people say that if the Constitution is restructured in this way then who will look to the development of the weak States ? What do the past thirty-five years after independence prove ? There has not been any balanced and proportionate development of India. I will come to that point immediately after I have disposed of the pesent one.

Therefore, saying that the Sarkaria Commission would work within the framework of the Constitution nullifies it. Within the framework of present Constitution, as it stands amended, no basic changes can be brought. abont And there is not even a direction to the Sarkaria Commission that it must consider to what extent political, administrative, financial, economic and fiscal policy can devolve on the States. There is no such positive direction. On the contry, a direction is there that it will, function within the framework of the constitution, so that you can just have a slight brush here and there. It would not solve the problem. And the problem cannot be stifled any longer.

There is another weapon in the hands of the Central Government, that is wielded quite often, thouh it does not come under the Home Ministry directly. And I am constrained to mention that, there is economic discrimination between the various States. That has been practised from 1956 onwards, when Shri T.T. Krishnamchari became the Finance Minister. He equalised the prices of steel and iron, and subsidised coal fraight, so the position has come to such a pass that a tonne of coal sells at a higher price in Bihar and West Bengal and the north-eastern region, than it sells in Poona and Bombay. This is because the railway wagons are not available for certain places. The north eastern region has been thoroughly neglected. They have tried their might and mind, and it continues to be neglected. Why do the industristries not come up in Bihar? Bihar is the richest State with mineral wealth. Because of Shri T.T. Krishnamchari's policy regarding steel iron and it has been so; otherwise thousand of industries would have come up in Bihar.

Nobody could have stopped it because Nothing can be set up without iron and steel and coal. That is how you have worked against Bengal, Bihar, Orissa; you have just liquidated the North East. You have not

even thought about them. The North East possesses immenee natural wealth. Assam is the fountainhead of oil, It has the biggest known reserve of no-shore oil. Yet in Assam oil sells at a higher price compared to Bombay or Delhi or anywhere else. Can you think of it that no oil-based modern industry has developed in Assam ? Only recently some have been set up. To develop the North East even the broadguage lines and communications have been developed. Then if there is an outburst in Assam, why are you surprised ? It is sufficient to make people anti Centre because of the way you have treated these places during the last thirty two years; the way you have crippled and destroyed West Bengal, Bihar, Orissa and the Eastern region. Similar is the case on the power front. Yesterday during the debate on energy, it was stated that while in the Western region power would be more than 12.000 megawat's and in; other regions it will be more then 10,000 megawat's, in the Eastern region i.e. Bengal. Bihar, Orissa, it would be 7,000 if everything is completed. And in North East-Assam. Meghalaya etc., there is nothing worth the name Though it has the biggest hydro-potential in the country, but nothing has been done there. That is how you have liquidated the North East. If India is involved in a vortex of the international trouble, just think what will happen. Will these discontented people, these discontented States, whom you have suppressed, whose rights you have denied, whom you have pitted one against the other, you yourselves acted as a divisive force, you have concentrated all development in the Western region region led by the Monopolists of the Western region and this Goverment is their servant and has acted in concentrating the lion's share in the Western region, will they join with you ? Why are the financial institutions concentrated in Bombay ? Why are they not dispersed ? They are concentrated only in Bombay.

SHRI SOMNATH CHATTERJEE : Even the Air India is concentrated in that place.

SHRI NIREN GHOSH : Everything is concentrated there. So, this economic disintegration is there because there is no QUID PRO QUO and in regard to the basic industrial raw materials there's no equality for the states. If you want to take some steps, then you have to equalise the price of all the basic raw materials, including gas, soda, sugar, salt, jute, cotton, petro-chemical products etc. This thing you should do at once. Till now you have not done even that much. That is how you have unleashed the forces of disintegration in the country. I have dealt with it because this is how you are destroying the unity of India. Of course, we will fight against that; we will fight for the unity of India to the last ditch, but despite ourselves, you might break it up because of the policies that you are pursuing.

Please remeber there is no common binding factor now-a-days. When the freedom struggle was on, anti-imperialism was the common binding factor which cemented the entire people of the country together. Now thers is no binding factor. This binding factor can only be, if the States feel satisfied and if their rights are recognised in the restructured Constitution.

Then there will be voluntary unity, and they will fight for a strong Centre.

MR CHAIRMAN : You have exhausted your time. As Deputy Speaker said, your party has 40 minutes. You have two speakers If you want to take the whole time, I have no objection.

SHRI NIREN GHOSH : That I will take care of. Every debate is spilling over. I do not think I am making idiotic points.

Then there is the question of language. It is astounding that you speak of regional languages. You speak of Hindi as the national language, and of others as regional languages. Who has given you the authority to do so ? The Constitution has not given you this authority. The Constitution recognizes Hindi only as the link language, the official language, and all other fourteen languages, including Hindi, as national languages.

Not only that, you are trying to impose Hindi. There is the Hindi fanaticism and chauvinism. This is disintegrating India.

Will not the Tamils feel insulted and humiliated when you say that Tamil is a regional language, but Hindi is the national language ? Will they not feel humiliated and insulted ? All are national languages.

You are not including Nepali in the VIII schedule. Mr Morarji Desai was faced with a demonstration in Darjeeling. I suppose you would scarcely forget it. They gathered before him in thousands and pressed their demand for including Nepali lauguage at par with other national languages. But you have not done it even now, and conceded that Nepali is a national language.

Not only. this. When on this point of re-structuring. I would ask; why are you not including the District Council of Darjeeling hill areas or the Tripura district council elected recently, in the VI Schedule of the Constitution ? Persistently you are denying it. Perhaps many more such councils would have to be formed. You cannot keep them under your jackboot. Capitalism is developing. There is awakening. You cannot just wish it away.

Then I come to some specific questions-e.g. Assam. Has peace been restored in Assam ? Every day there are murders; and now I hear that the agitationists are seeking out Assamese who are opposing them, and liquidating them. One of our MPs., Mr. Sunil Maitra has written a letter to you or to the Prime Minister. The secretaries of the unions who are Assamiyas and do not fall in line with them, they are trying to liquidate them. It going on. Assam is gradually becoming an armed camp. There are sten guns etc. Where from do they get them ?

You have bungled the Assam issue from the very beginning. I charge this Government that for three years they have carried on the farce of negotiation with the agitationists. Why did you have prolonged negotiations, boosted their morale and put them up as the leaders of the Assamese ? You have done it. Perhaps you wanted to purchase the Assamese, and win them over to your party, viz. Congress. That is what you tried for. You failed. That is why the negotiations were protracted.

Why did you not take 1971 as the base year and constitute central officers tribunal for the post 1971 period to detect foreigners ? Why did you wait so long ? For what purpose ? It should have been done from the beginning. You have surrendered the entire initiative to them. If all are not secessionists, certain elements there, of course, are secessionists. They say, "Indian dogs go away." Are they Indians ? They do not consider India to be their mother land. Indian dogs go away is the slogan. I do not say that the entire AASU do it. There are sections which are doing it.

Same is the case in Punjab. I don't say that Akali Dal is secessionist. But what about Khalistan, Jagjit Singh Chauhan and the support he gave ? This authoritarian government is grabbing the power and concentrating it in the hands of the Centre. That is how it has created the soil for them. Now the entire North-East is aflame. I regret to say that one party of the opposition, BJP particularly went to the extent of saying that no refugees could live in Assam. They aided and abetted the Assamese movement. I charge them. Mr. Vajpayee is not here. Otherwise, I would have been happy if he were here, because I differ with him. He is free to say whatever his opinions are. But I am saying my opinions clearly. I regret the role played by Janata Party. I am extremely sorry about it. Did they not know the way the things are going on there would have been an explosion whether there was an election or not some time or other because 200 people and more were murdered preceding the election during the last three years by the agitationists ? It was known to all. Every body knew about it. What was the problem ? From 1961 to 1971, they say that 45 lakh people had crossed over to Assam. But the Centre placed before them the actual figure that, it is 9 lakh people or something like that out of which Bengalis Muslims are 27,000. The rest are Bengali Hindu refugees, "AASU could not contest that, yet they say, 45 lakh people had crossed over to Assam after 1965 riots from East Pakistan. Shri Vajpayee says, they have no right to stay there. Why ? Why have you done everything for the refugees from the West Pakistan ? We have done nothing for the refugees coming. from East Pakistan, absolutely

nothing. That is a separate chapter. I would require more time to go into it. Andaman is closed to them. Dandakaranya has become a big hoax. Now it is being wound up. 37,000 families scaled down to 12,000 families. Nobody would remain there. They will die. How many thousands died on the railway stations ? On the road side ? Do you know how many of our mothers and sisters have gone in for prostitution ? They found no other place to go. They therefore went to Assam, Tripura and Bengal to find for themselves as best as they could. In Bengal itself, there are more than one crore people from East Pakistan. The entire State is being ruined. You have done nothing for them. You have uttered only platitudes. Such grim irony of fate I have never witnessed. There is a discrimination between one set of refugees and another. Now, will-nilly they are found there. Thousands of them have died. Those who are there are taking out their mearge living before poverty line. Now, they have become all foreigners. Those immigrants, Bengali Muslims for 30 years have adopted Assamese as their language.

Merged with them ! After 30 years suddenly they have all become foreigners. They must quit and that is their demand, Shri Vajpayee says. And that is indirectly the Janata Party's demand; though not perhaps, consciouly with the intention that they wanted to do it. But they did it. I spoke to Shri Golap Barbora who was a Rajya Sabha Member. But we have fellow Assamiyas, who are being ostricised, boycotted, liquidated and killed. None of your fellows has been killed there. Why ? Why is this distinction ? You ought to remember all these things. Now, it is for you to sort out things. Take the Punjab...I do not go into details and complicate issues. ...The recent killings, in the Punjab...what can I say about them ...no sane person would indulge in these brutal killings, alienating the entire Sikhs and perhaps more...the Punjabis. After all the Sikhs Hindus, they are all Punjabis. Why do you do it ? And you are creating soil for the extremists ? I condemn this killing. That is all I say and I say that whatever is just and proper, is to be done, withot fear or favour and the issues have been clarified. Nothing is hidden from you now. You take a decision without fear or favour, whatever Punjab thinks, or Haryana thinks, or Rajasthan thinks/. you do not worry That is what you re expected to do. In this also you are dragging your feet. I do not know, to what extent you will be dragging. The entire North-East is burning. The Punjab is burning; You are discriminating between the States, creating volcanoes there creating different level and volcanoes, and it is spreading. That is what you have done.

I now come to the question of communalism. Why does this upsurge of communalism take place ? Has anybody gone into this ? Has anyone seen how many times they occurred ? I should say, without going into details, even there are sections in your Party which are tainted with communalism. In some sections of the ruling Party, I personally know, that they are there. The Congress was a seuclar Party. At least Jawaharlal Nehru moved with a sword in his hand, in Delhi after partition to save the minorities He was secular. But his followers are not secular. And to this day they are not. Muslim fundamental coming from across the gulf is penetrating into their midest. Will they find safety in that ? I do not think so. The future of the Muslims lies in the mainstream of the left democratic movement. Not in the new districts of Kerala or uniting Muslim Leagues. A communal Party, one Opposition Party, covertly communal, we know that...

(Interruptions)

AN HON. MEMBER : Which one ?

SHRI NIREN GHOSH : Hindu communalism...... we all know that. But I warn the Muslims that they are following a wrong track; that their safety does not lie there. They can join the mainstream of the left democratic movement, and if they do so they will be safe tomorrow.

Otherwise communal clashes may go on repeating Today, even our Forces are becoming communal. To some extent it is already there, whether it is the Army, or the Police or be anything. They are also be-

coming tainted in this country. Of course, they cannot also avoid it. If the society in they live, is tainted with Communalism, they also carry the virus with them.

About Harijans and tribals, the point I want to emphasise is that for thousands of years, they were dumb slaves. They did not utter a word in protest against whatever unimaginable wrongs were done to them. They were bonded labour. Though slavery was abolished, they were slaves. Recently, they at least, voiced forth some of their demands-a bit of wage, a bit of land and something like that. And the tribals are being totally alienated from their way of life, forest, land, their living and everything. How many times have they been slaughtered, fired upon, killed, tortured, because they picked up the courage to make the demands with a meek voice? The landlords, who in the majority belong to your party, and the State apparatus, the Police, together, willy nilly or in connivance with powers that be killed them, gang-raped them and did whatever we never witnessed before. Tnis is a fierce class war under the guise of casteism. I wish casteism does not spread in India. That will be the death knell to all future progress. I appeal to all the opposition parties to remember this point that we do not divede Indian society on caste basis. That is the worst thing you can do. Now, this class war is going on under the guise of casteism. They are recking vengeance and you are not able to stop. It is a tragic irony of fate that the democratic movement of India is not strong enough to became a powerful force throughtout India so that they can serve and uplift millions of peasantry and masses, Secheduled Castes and Tribes. That is our weakness. That is a tragic irony of fate.

That is why, India is passing through all these things. We openly say that we are not in a position to control or shape or mould the events throughout India.

About Governors, even to the last day during the Tripura elections, suddenly without consulting the Goverment, the Governor asked the Army to move about and operate. The Governors must be elected by the Assembly and not appointed by the Centre. They must have discretionary powers. Just like the President they would be figureheads.

SHRI ERA ANBARASU (Chengalpattu) : Why not by the people ?

SHRI NIREN GHOSH : The point can be discussed. But a Governor, elected by the entire people of a state, would become a focus of authority. This a part of the process strengthening the Centre. It is the tragedy that when the Governor cynically invited Shri Bhajan Lal, leader of the minority Congress (I) Party to form the Government in Haryana, the MLAS elected on anti-Congress (I) votes, were lured dangling the carrot of powers, benefits, butter and all that. Yet, the people do not turn towards the democratic movement, because the democratic forces are weak. That is the tragedy of India. These things do not happen in Bengal. 'Aya Ram Gaya Ram' no such business is there in Bengal.

Now, I will say one thing about the Mandal Commission's Report. Whatever that might be, you at least decide something. I am sick that everyday it is raised on the floor of the House. One way or the other, you decide to what extent it would be applied to the Central Sphere. Today, it is mentioned that there are 3000 comminities. Some day, the future committee or commission may say 10,000 communities. I do not know where it will lead to. I would humbly request Shri Ram Bilas Paswan to ponder over as to where it is going.

Then there is the Police Commission, Dharam Vira was your very obedient servant. How can he be biased against you? If he has taken certain remarks from the report of certain other Commission, which you do not like and you have rejected, for the betterment of the whole Police Force, you say that the entire report is biased.

He who served you for so many years most obediently and efficiently, has suddenly become a person NON-GRATA. This is another irony of the Indian history.

I have pinpointed some of the major issues that the country faces. As regards the tribals, etc. no mere administrative measures would do. What is required is a thorough rebellion on their part. You go to them, tell them, organise them and fight for their rights. That should be your motto. If you want to win over the tribals and Harijans, you will have to make them stand on their feet. Now, they have no protection. Weak democratic forces try to protect them. You do not protect them. If you do, politically it will give you a big dividend. Why are you siding with the big landlords ? I request the Janata Party and other parties to go to them, organise them, lead them in their battle for rights. That is the only way we can win over them. There is no other way. Mere administrative measures would not change the situation. Things have come for a change. The change is there. But the force is not there to bring about the change. India is ripe for a social rebellion. Only the subjective factor is lacking.

But it would not be lacking for ever. Some day or the other, the history's wheel will move forward irreversibly. It may take a longer time, but it will do so. And there will be a new India perhaps, despite you.

With these words, I conclude.

TEXT ON CUT MOTIONS

SHRI BHOGENDRA JHA (Madhubani) : I beg to move :

"That the Demand under the Head 'Ministry of Home Affairs' be reduced to Re. 1."

[Failure to implement the policy of job reservations on the basis of social and economic backwardness on the lines implemented in Bihar and need to modify recommendations of Mandal Commissions accordingly.] (1)

"That the Demand under the Head 'Ministry of Home Affairs' be reduced to Re...1."

[Necessity of giving official status to Manipuri, Nepali, Maithili, Santhali, Bhojpuri, and other languages in the areas where these are used as mother tongue.] (2)

"That the Demand under the Head 'Ministry of Home Affairs' be reduced to Re. 1."

[Need for inclusion of Maithilli Manipuri, Nepali, Santhali, and Bhojpuri languages in the Eighth Schedule to the Constitution of India.] (3)

"That the Demand under the Head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need for not clearing for President's assent the Cr. P. C. (Bihar Amendment) Bill, 1982.] (8)

"That the Demand under the Head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need for not clearing for President's assent the Bihar Press Bill, 1982.] (9)

"That the Demand under the Head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to correctly record the number of persons speaking Maithili, Bhojpuri, Santhali, Magadhi, Nepali, Manipuri and other languages not entered in the English Schedule to the Constitution.] (10)

"That the Demand under the Head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Necessity of including immediately Khatere and Tatma castes in Madhubani, Darbhange and other districts of Bihar in the category of Scheduled Castes] (11)

"That the Demand under the Head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Necessity of enforcing strictly the anti-untouchability laws throughout the country.] (12)

"That the Demand under the Head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Necessity of inculcating correct anti-communal historical and cultural heritage of India among all its citizens irrespective of religious affiliations.] (13)

"That the Demand under the Head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to make payment of 1st prize to the purchaser of ticket No. 5709 of Sikkim State Lottery in its 99th draw.] (14)

"That the Demand under the Head 'Census' be reduced by Rs. 100."

[Need for correct recording of all the mother tongues of India, particularly' those recognised by Sahitya Akademi] (20)

"That the Demand under the Head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Necessity of giving satutory guarantee for the preservation of the Assamese language.] (87)

SHRI ANANDA PATHAK (Darjeeling) : I beg to move :

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to include Nepali language in the Eighth Schedule to the Constitution of India.] (4)

"That the demand under the head Mtnistry of Home Affairs be reduced by Rs. 100."

[Need to grant Regional Autonomy to the people of Darjeeling within the State of West Bengal.] (5)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to use Nepali Language in all the Central Government Offices and institutions for all official purposes in the district of Darjeeling.] (6)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to liberalise permit system for the foreign tourists who desire to visit Darjeeling and other parts of North Bengal.] (7)

"That the demand under the head Cabinet be reduced to Re. 1."

[Failure to review the Centre-State relations with a view to giving more powers to States.] (18)

SHRI VIJAY KUMAR YADAV (Nalanda) I beg to move :

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to take stringent action against the gang of spies in India indulging in espionage for Pakistan.] (16)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to check recruiting agencies from deceiving people for procuring jobs for them in Gulf countries.] (17)

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to check the increasing number of political murders in the country.] (77)

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Deteriorating law and order situation in various parts of the country.] (78)

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to adopt and implement the Karpuri Thakur Formula of Bihar in regard to reservation of posts.] (79)

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to include Maithila, Nepali, Santhali and Mainpuri languages in the Eights Schedule to the Constitution]. (80)

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Need for not clearing for President's assent the Bihar Press Bill, 1982. (81)

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to implement strictly the auti-untouchability laws.] (82)

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Need to review the Centre-State relations with a view to giving more powers to the States.] (83)

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to instil among the policemen the spirit of service to the people.] (84)

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to raise the freedom fighters' pension from Rs. 300/- per month to Rs. 500/- per month keeping in view the present rising prices.] (85)

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1"

(Failure to accept into to the recommendations made by the Freedom Fighter's Private Advisory Committee.] (86)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to provide more houses to police personnel.] (101)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to check malpractices rampant inpolice.] (102)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Failure to stop the use of police force in crushing agitations by farmers and workers and other democratic agitations.] (103)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100,"

[Collusion of police personnel with criminals and anti-social elements.] (104)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Failure to size unlawful arms.] (105)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to form police force comprising of persons belonging to all sections of society in order to check riots.] (106)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to fill up the quota reserved for the Scheduled Castes and the Scheduled Tribes.] (107)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to check the oppression of the Scheduled Castes and the Scheduled Tribes and the weaker sections of society by police] (108)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

"Need to inclucate anti-caste and anti-communal feelings in police force.] (109)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to check the landlords from evicting the Harijans for their lands and villages.] (110)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to put an end to political protection to criminals.] (111)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to construct a Freedom Fighters' Home in every State for freedom fighters.] (112)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to sanction the same amount of honour pension to the widow and mothers of freedom fighers as granted to freedom fighters.] (113)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100"

[Need to grant a minimum amount of one hundred and fifty rupees as freedom fighters' honour pension to unmarried daughters of freedom fighters.] (114)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to institute legel proceedings against fake freedom fighters.] (115)

"That the demand under the head Ministry of Home Affairs be reduced to Rs. 1."

[Failure to institute legal proceedings against the persons who indulged in Jamshedpur riots in 1980 and were found quilty by Jitendra Narain Singh Committee.] (116)

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to check payment of freedom fighters' honour pension to fake freedom fighters,] (117)

"That the demand under the head Ministry of Home Affairs be reduced to Rs. 1;"

[Failure to improve the pay scales of police personnel.] (118)

'That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to provide all facilities to C.R.P.F. and B.S.F. personnel.] (119)

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to take stringent action against parties and elements spreading communarl feelings.] (120)

"That the demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to take stringent action against persons instigating communal riots.] (121)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to do away with the policy of giving arms on large scale to landlords and land owners.] (122)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need ro grant freedom' fighters honour pension to persons who participated in the movement against the French imperialism in Pondicherry by treating them as freedom fighters.] (123)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to provide medical facilities to freedom fighters.] (124)

"That the demand under the Head Ministry of Home Affairs be reduced by Rs. 100."

[Need to grant freedom fighters pension to those who participated in Punpara-Vayalar and Telengana movements.] (125)

"That the demand under the Head Ministry of Home Affairs be reduced by Rs. 100."

[Need to grant freedom fighters honour pension to army personnel who resorted to mutiny during freedom struggle.] (126)

"That the demand under the Head Ministry of Home Affairs be reduced by Rs. 100."

[Need to check malpractices in the offices dealing with freedom fighters.] (127)

"That the demand under the head Ministry of Home Affairs be reduced by Rs. 100."

[Need to grant freedom fighters honour pension to those children who were born to women freedom fighters in Jails and remained there for six months with them by recognising such children as freedom fighters.] (128)

SHRI R.P.DAS (Krishnanagar) : I beg to move :

"That the demand under the Head Ministry of Home Affairs be reduced to Re. 1."

[Failure to include Nepali language in the Eighth Schedule to the Constitution of India.] (129)

"That the demand under the Head 'Ministry of Home Affairs' be reduced to Re. 1."

[Failure to review the Centre-State relations with a view to accelerating economic and industrial growth of all the State.] (130)

"That the demand under the head 'Minjstry of Home Affairs' be reduced by Rs. 100,"

[Need to popularise tho Alchiki script for the Santhali language in all the Statees where the Santhalis live.] (131)

"That the demand under the head 'Ministry of Home Affairs' be redvced by Rs. 100;"

[Need to locate and rehabilitate the Assamese refugees in relief camps in Assam.] (132)

"That the demand under the head 'police' be reduced by Rs. 100."

[Failure to translate and publish the Indian Penal Code in all the major language includings Bengali.] (133)

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Need to get all the important legal documents connected with the police administration translated and published by the appropriate authorities.] (134)

"That the demand under the head 'Police' be reduced by Rs. 100,"

[Failure to check the deteriorating law and order situation in different parts of the country.] (135)

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Need to make available ample accommodation to the police personnel at subsidized rates.] (136)

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Failure to check deployment of constables for the domestic work by the police officers.] (137)

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Need to arrange regular joint meetings of the representatives of the local Panchayats with the B.S.F. for close cooperation in matter of vigilance and all border problems.] (138)

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Need to strengthen the B.O.Ps. with a view to reducing the border crimes, smuggling and infiltrations to the minimum.] (139)

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Failure to ensure safety of the people living within 1/2 Kms. to 2 Kms. from the Indo-Bangladesh border ranging from Madhugari B.O.P. to Nandanpur B.O.P. and from Gongra B.O.P. to Gede B.O.P. (140)

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Failure to check border crimes.] (141)

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Need to form R.G. parties with the local people along the Indo-Bangladesh border under the guidance and supervision of B.S.F. and the concerned panchayats.] (142)

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Need to arrange combined night patrol of the R.G. parties and B.S.F. along the border between Murshidabad and Nadia.] (143)

14.55

(Shri R.S. Sparrow in the Chair)

श्री कमलनाथ झा (सहरसा) : सभापति जी, गृह विभाग की माँगों का समर्थन करते हुए मैं आप के माध्यम से यह निवेदन करना चाहता हूं कि इस विभाग पर वाद-विवाद का आरम्भ करते हुए अपने को क्रान्तिकारी कहने वाली पार्टी का जो विचार आज यहाँ सुनने को मिला और जिस पर विद्वान सी.पी.एस. के सदस्यों ने यह कहा कि श्री नीरेन घोष जी ने जो विचार यहां पर रखे हैं वे हमारी पार्टी के विचार हैं, इस सम्बन्ध में दो-चार शब्द मैं सब से पहले कहना चाहता हूं। इन्होंने जो कुछ भी यहाँ पर कहा-इन की बातों से एक बात बहुत साफ़ प्रकट होती है कि भारत के मौजूदा संविधान में इन को आस्था नहीं है। दूसरे इन को अंग्रेजी भाषा में जोर जोर से बोलने में बड़ा गौरव अनुभव होता है, लेकिन भारतीय भाषाओं को ये बड़ी ही उपेक्षा की दृष्टि से देखते हैं। तीसरी चीज जो हम को देखने को मिली। उसमें एक कवि की कविता मुझे याद आती है।

बुझा रहे ज्वाला साँसों से
कर से आँच लगाते हैं।

जो आग जलती हुई दिखाई देती है उसको नाक की श्वास से बुझाना चाहते हैं, लेकिन दूसरी तरफ़ हाथ से लकड़ी डालना चाहते हैं। यह जस्ट-लाइक टू-कम्यूनिस्ट वाली बात है, क्योंकि डेमोक्रेसी में इनकी पार्टी की, इन के दल की, क्या आस्था है। यह कहने की जरूरत किसी को नपी है। इनकी जो मान्यता है, जो थ्योरी है, उस में ट्रांज़ीशनल पीरियड के लिए डिक्टेटरशिप आफ़ दि प्रोलिटेरियट जरूरी है।

SHRI SATYASADHAN CHAKRABORTY: Who declared emergency? who demolished the Constitution?

श्री कमलनाथ झा: इनके लिए डिक्टेटरशिप आफ़ दि प्रोलिटेरियट ज़रूरी है। यह ट्रांज़ीशनल पीरियड कितना लम्बा होगा, 200 वर्ष, 400 वर्ष का होगा? इसकी कोई सीमा नहीं है। इनका स्ट्रांग सेन्टर डिक्टेटरशिप आफ़ दि प्रालिटेरियट के नाम पर 200 वर्ष चल सकता है...।

श्री रामनाथ सोनकर शास्त्री: आप कितने वर्ष चलायेंगे?

श्री कमलनाथ झा: ये लोग सैन्ट्रलिस्ट्स एट-होम और डेमोक्रैट्स एब्राड हैं। अपने लिए वर्स्ट-फार्म-आफ़-सैन्ट्रलाइजेशन फोलो करते हैं, लेकिन दूसरों के लिए एनार्की प्रीच करते हैं। एक मजबूत भारत के नाम पर मुझे यह सुन कर आश्चर्य हुआ कि हजारों वर्षों के इतिहास से हिन्दुस्तानियों ने कोई सबक नहीं लिया। इस वास्तविकता को कभी भी भुलाया नहीं जा सकता—जब जब भारत का केन्द्र कमज़ोर हुआ, भारत गुलाम हुआ और इस तरह की बातों को ज़ाहिर कर के इनकी पहली चोट केन्द्र को कमजोर करना है।

श्री रशीद मसूद (सहारनपुर): क्या मुस्लिम पीरियड को आप गुलाम-पीरियड तसव्वुर करते हैं—मैं इस सैकुलर गवर्नमेन्ट से पूछना चाहता हूं?

श्री कमल नाथ झा: मुस्लिम पीरिअड में भी बाहर से लुटेरे आये और उन्होंने मुसलमान बादशाहों पर हमले किए, हिन्दुस्तान को लूटा और मुसलमान बादशाहों ने डट कर उनका मुकाबला किया। हम मानते हैं कि हिन्दुस्तान की गद्दी पर हमेशा बाहर से खतरा बना रहा, जब भी सेन्टर कमज़ोर हुआ उसको नुकसान उठाना पड़ा।

इसलिए मैंने सब से पहले ये दो शब्द निवेदन किये। इनको भारत की भाषा से नफ़रत है, इनको भारत की सैन्ट्रल हुकूमत की मजबूती से नफ़रत है। इन्होंने कहा कि गवर्नर भी इलैक्टेड हो। ये नहीं चाहते हैं कि सैन्टर और स्टेट में कोई रिलेशनशिप रहे। ..

SHRI SATYASADHAN CHAKRABORTY: Sir, on a point of clarification. The hon. Member has said that Shri Niren Ghosh has spoken in English. In that way Shrimati Indira Gandhi also speaks in English. Is it anti-national? *(Interruptions)* If you go into the records, the hon. Member said that since Shri Niren Ghosh has spoken in English, he is anti-national. Mrs. Gandhi speaks in English. Is she anti-national? She is a member of the Ruling Party.

Talk sense. I only demand that you talk sense.

SHRI KAMAL NATH JHA: You only talk sense and according to Communist philosophy, nobody in the world talks sense except you.

इनके दर्शन के मुताबिक इनके सिवा संसार में कोई इन्कलाबी हो ही नहीं सकता। इनके दर्शन के मुताबिक संसार में इनके अलावा किसी को ज्ञान हो ही नहीं सकता। यह सब इनकी मोनापली है। ज्ञान, इन्कलाब, क्रांति, गरीबों के संरक्षण आदि के लिए सारी ठेकेदारी इनके ही पास है। दुनियां में और कोई है ही नहीं इसलिए अगर इनके नेता के भाषण को गौर से देखेंगे तो पता चलेगा कि उन्होंने बड़े ही मंजे

हुए ढंग से **यह भारत की भाषा, भारत की गरिमा और'''।

SHRI SATYASADHAN CHAKRABORTY : Sir, I am on a point of order. *(Interruptions)* This way you cannot go on. You are challenging **...Ours is a recognised party. *(Interruptions)*. No, no. You cannot do like that.

(Interruptions)

My point of order is this. We are a recognised political party and he says that** ...He should not say like this. He should restrain himself in using this language. *(Interruptions)* ....Sir, you can go through the record. He cannot speak like that.

(Interruptions)

SHRI P.C. SETHI : The hon. Member means unity of India.

SHRI SATYASADHAN CHAKRABORTY : Sir, you go through the record. He said that**

I take strong exception to it, Sir I take it as a challenge. You allow a debate.

Don't show your patriotism like this. *(Interruptions)* Then why are you speaking like this? We want a political debate on that, not framing charges like that. *(Interruptions)* You just said that**

SHRI RAJNATH SONKAR SHASTRI : Sir, I am on a point of order.

(Interruptions)

MR. CHAIRMAN : Please listen. Let me say something. You kindly sit down. I will say something, then you may say something more. Let us not over-react. You get the ruling from me and that is the end of it. You have raised something, I will consider that. There is only one point which you feel is somewhat rakish and wrong. I will consider that. That is the end of it.

SHRI SATYASADHAN CHAKRABORTY : Thank you.

श्री कमल नाथ झा : सभापति महोदय, आखिरी बात इन्होंने जो कही है उसमें इन्होंने हमारे ऊपर आक्षेप लगाया है। हमारे नेता पर आक्षेप लगाया है। मैं कहना चाहता हूं कि आज सारे संसार के लोग हिन्दुस्तान को सबसे बड़ी दुनियाँ में डेमोक्रेसी मानते हैं। हिन्दुस्तान में 6-6 आम चुनाव हो चुके हैं जबकि सारे एशिया और अफ्रीका के किसी डेवलपिंग कंट्री में नहीं हुए हैं। हमारे देश में डेमोक्रेसी की यह हालत है देश के सर्वोपरि नेता के विरुद्ध भी जनता वोट देती है और सबसे बड़ी पार्टी को भी अगर जनता चाहती है तो हरा देती है। यह हमारी डेमोक्रेसी का सर्टिफिकेट है। लेकिन इनकी पार्टी के लोगों ने कितने भद्दे और भौंडे शब्दों का प्रयोग किया है। बार बार ये तानाशाही का जिक्र करते हैं और हमारी पार्टी पर आरोप लगाते हैं। मैं इनसे कहना चाहता हूं कि जिस चुनाव में आप जीत कर आए उस समय हरियाणा में हमारी सरकार थी। उस समय हिमाचल प्रदेश में हमारी सरकार थी और इनमें दो तिहाई बहुमत हमें प्राप्त था।

चुनाव के पहले हमारी कांग्रेस पार्टी की सरकार को हमारे लीडर ने तोड़ दिया लेकिन बंगाल की सरकार जो कम्युनिस्टों के हाथ में थी उसको नहीं तोड़ा। अगर वह सरकार टूट जाती और उसके बाद चुनाव होते तो हालत आपको नजर आ जाती। विरोधी पार्टी की सरकार को डि-स्टेबिलाइज करना, सरासर बे-बुनियादी बातें हैं और यह ये लोग ही कर सकते हैं, कोई गैर-जिम्मेदार पार्टी या कोई व्यक्ति ही कर सकता है। वही पार्टी जिसने डेमोक्रेसी को जन्म दिया और कुर्बानी देकर डेमोक्रेसी को सींच रही है और आपके बजाय

** Expunged as ordered by the Chair.

[श्री कमलनाथ झा]

अपनी सरकार को तोड़ देती है। तमिलनाडु में अकाल पड़ता है तो करोड़ों रुपए और अनाज देती है। बंगाल को जो सेन्टर से अलाटमेंट मिलता है······(व्यवधान) 20 परसेंट मिलता है बंगाल को और बाकी सारे देश को 80 परसेंट दिया जाता है। फिर भी ये कहते हैं कि राज्यों को बेनीफिट मिलना चाहिए, यह तो इनकी हालत है। आपकी सिद्धान्त-विहीनता से ही इस देश में जनतंत्र पर खतरा है। अभी आपने कहा कि जनता पार्टी और बी० जे० पी० पर हमला किया गया। वाजपेयी जी इस समय होते तो मैं कुछ बोलता। जब डेमोक्रेसी और सेक्युलरीज़म से लड़ने का मौका आता है तो आप मोर्चा बना लेते हैं। डेमोक्रेसी और सेक्युलरीज़म न केवल इस कन्ट्री में है बल्कि पूरे संसार में मौजूद है।

SHRI M M. LAWRENCE (Idukki) What are you doing in India ?

श्री कमल नाथ झा आप मोरारजी भाई पर हमला करते हों कि कैपिटलिस्टों के रिप्रेज़न्टेटिव हैं। लेकिन मोरारजी भाई का और आपका चोली-दामन का सम्बन्ध है। आप अपने आपको प्रगतिशील, क्रान्तिकारी और रेवोल्युशनरी कहते हो।

Revolutions is based on certain values.

हिन्दुस्तान एक पुराना देश है और यहां बड़ी विषमताए हैं। एक तो बर्थ-राइट यानी कोई जन्म से ही बड़ा, छोटा या अछूत हो जाता है। यह भारत की सामाजिक बुनियादी समस्या है। जातीयता इसी का रूप है। सैकड़ों और हजारों वर्षों से जातीयता के खिलाफ लड़ाई चली आ रही है कि जन्म से ही कोई अछूत और कोई बड़ा हो जाता है। इसके खिलाफ गांधी जी तथा सभी लोग बोलते चले आ रहे हैं। जब तक यह जातीयता रहेगी, यह वर्ण व्यवस्था चलती रहेगी और तब तक हिन्दुतास्तान में रीयल डेमोक्रेसी, सोशलिज्म और सेक्युलरिज़म नहीं आ सकती। आज मैं इधर रहूं या उधर रहूं या किसी भी पार्टी का लेबल लगा लूं लेकिन जो सामाजिक स्तर से जातीयता टूट गई, उसको कोई नहीं पूछता है? कोई नहीं पूछता है। आज जातीयता कहां है? आज जातीयता को राजनीति अपने कंधे पर चढ़ाये हुए है। जो छूआछूत थी वह खत्म हो गई, कोई नहीं पूछता है कहीं पर भी न सेंन्ट्रल हाल में और न गांव में, लेकिन पौलिटिक्स की उसको शह मिली। हम बात करते हैं यहां सोशलिज्म और डेमोक्रेसी की, लेकिन जब वोट मांगते है तो किस जाति का वोटर है उसी के अनुसार उम्मीदवार खड़ा किया जाता है। इसलिए आज पौलिटिक्स प्रोबलम बन गई है।

हम एक दूसरे को भले ही खराब कहें, लेकिन बाहर में पौलिटिक्स को हिन्दुस्तान के आम लोग कंडेम करते हैं, आपको भी और हमें भी। जब हरिजन पिछड़ी जाति के नाम पर एक दूसरे से टकराते हैं, जब सारे देश में ऐसा वातावरण रहेगा, ऐसी वैल्यूज रहेंगी तब क्या होम मिनिस्ट्री या होम मिनिस्टर अकेले इससे लड़ सकेंगे? तो आज देश की समस्या, देश की एकता की समस्या यह मांग करती है कि इस वर्थ राइट पर चोट करें भाषण में और ऐक्शन में।

दूसरी समस्या है राइट आफ प्राइवेट प्रौपर्टी-वर्थ राइट और प्रौपर्टी राइट। आज जो श्रमजीवी और बुद्जीवी हैं वही राष्ट्रका निर्माण कर सकते हैं। श्रम और दिमाग, यही सृष्टि का निर्माता है। लेकिन श्रमजीवी चिलचिलती धूप में काम करने के बाद 5 रु० मजदूरी पाता है और जो टौप मोस्ट इंजीनियर, डाक्टर या टैक्नीशियन है उसको दो, ढाई हजार रु० मिलता है। आज की परिस्थिति में यहां बहुत करप्शन की बात होती है, लेकिन आप जरा सा सोचें कि एक प्रेस्क्रिप्शन का दाम होता है 200 रु०। पैसा न हो तो बेटे को गरीब आदमी इंजीनियर नहीं बना सकता है, पैसा न हो तो बाप जवान बेटी की शादी नहीं कर सकता है

क्योंकि शादी में 25, 50, 000 रु० लगता है। अपने बेटे का इलाज नहीं करवा सकता है। पोलिटीशियन औबजेक्टिव कंडीशन्स की रीयेलिटीज को स्टडी करता है, स्कार्ड लार्क की तरह हवा में नहीं उड़ता है। अगर कोई आदमी ईमानदारी से जीवित रहना चाहता है तो नहीं रह सकता, उसे साधू बन कर चिमटा लेकर रहना पड़ेगा। बुद्धिजीवी को ईमान बेच कर जीना पड़ता है, करप्ट होकर के सरवाइव करना पड़ता है और श्रमजीवी को क्राइम करना पड़ता है। सम्पूर्ण समाज की परिस्थिति क्राइम और करप्शन की ओर आदमी को ले जा रही है। और जो मुट्ठी भर आदमी हैं, जिसके न माइन्ड है और न श्रम है, वह सारे मीन्स पर कबज़ा किये हुए है, जिसकी रोजाना की आमदनी 5 करोड़ रु० है। श्रमजीवी की आमदनी 5 रु०, बुद्धिजीवी की आमदनी 30 से 50 रु० रोज, और जो दोनों में से कोई नहीं है उसकी आमदनी पर डे 5 करोड़ रु०। क्या इस देश में जहां ऐसी आर्थिक नाबराबरी है, कोई ला एन्ड आर्डर मेन्टेन कर सकता है ?

जब तक कानून की गरीबी और कानून की लूट चलेगी, कानून का सहारा लेकर लूट होगी तब तक राष्ट्र की डकैती बन्द नहीं होगी, क्राइम बन्द नहीं होगा। मैं गृह-मंत्री और सरकार को कहना चाहता हूं कि यह हाई टाइम है, आप सी० आर० पी० और बी० एस० एफ० बढ़ाते जाते हैं... ।

जस-जस सुरसा बदन बढ़ावा,
तासु दुगुन कपि रूप दिखावा।

जैसे-जैसे आपकी पुलिस और फोर्स बढ़ती है, उसी हिसाब से क्राइम भी बढ़ता जा रहा है और आप उसको कन्ट्रोल नहीं कर पाते।

यह ला एंड आर्डर का इश्यू नहीं है, यह सौशल फिनोमिना है। यह आज एक सामाजिक सत्य है। चाहे कास्टिज्म की बात हो चाहे वर्थ-राइट या प्रापर्टी की बात हो, आपको अपने विचारों में बुनियादी चिन्तन करना होगा। बुनियादी चिन्तन करके जब तक आप 40 वरस के अपने अनुभवों से एक नया रास्ता नहीं ढूढेंगे, कहेंगे कि यह पुराना रास्ता है.......

लीके लीके सब चले, कायर, कीट कपूत,
लीक छाड़ि तीनहिं चलें शायर शेर शपूत

आज हमने हर ट्रेडीशन को ब्रेक किया है और नई परम्पराएं तथा मान्यताएं कायम की हैं। मानव जाति के इतिहास में भारत ने दुनियां के हर मोड़ पर नई परम्पराओं को जन्म दिया है और भारत में क्रांति की है।

भारतवर्ष में हम अपनी आजादी की लड़ाई लड़े, वह भी अपने आप में एक नवीनतम मानववाद की परम्परा थी जो कि महात्मा गांधी और जवाहर लाल नेहरू के नेतृत्व में हमने जो कांस्टीट्यूशन बनाया वह भी अपने में एक नई क्रांति थी। हिन्दुस्तान में सब अनपढ़ और अशिक्षित थे लेकिन जिस दिन हमने संविधान बनाया, इस जांत-पांत को हमने कुछ नहीं समझा और सब को बराबरी का अधिकार दे दिया जब कि इंगलैंड जैसे डेवलप्ल कंट्री में महिलाओं को बहुत देर से फ्रेंचाइज का अधिकार मिला। पौलिटिकल राइट हमने इक्वल दिया जो मानव-जाति के इतिहास में अपने आप में एक नई ट्रेडीशन थी।

मैं अन्त में यह कहना चाहता हूं कि आपको गंभीरता से सोचना होगा। हमारे श्री सत्यसाधन जी मुझ से कुछ नाराज थे। मैं साम्यवादी दल के लोगों को प्रगतिशील मानता हूं। मैं ऐसा प्रतिक्रियावादी नहीं कि मैं आपको रिएक्शनरी कहकर टाल दूं, लेकिन आप रिएक्शनरी बन सकते हैं अगर आप जमाने के साथ अपने विचारों में परिवर्तन नहीं करेंगे, परिस्थिति के मुताबिक अपने को नहीं ढालेंगे।

मैं दो मुद्दे आपके सामने रखना चाहता हूं। आज हिन्दुस्तान उस जगह पर खड़ा हो गया है।

[श्री कमल नाथ झा]

कि वह संसार को एक नई सामाजिक व्यवस्था दे सकता है। नई सामाजिक व्यवस्था में 4,000 वर्ष का जो ह्यूमन सिविलाइजेशन है, मनुष्य का जो चिन्तन है, आप उसको रिजैक्ट नहीं कर सकते। 4,000 वर्ष की वैल्यूज की थिंकिंग, जिसको साइंटिफिक सौशलिज्म में यूटोपिया कहते हैं, रिएक्शनरी कहकर टाल देते हैं, उसको माहात्मा गांधी ने रिवाइव किया। रियाइव गौतम बुद्ध, प्रोफेट मुहम्मद, जैसस क्रीसस, टालस्टाय ने किया ।

हिन्दुस्तान को आजादी मिली मान-वायलेन्स से और सारा संसार आजाद हो गया। दूसरे इस सेन्चुरी की दो सबसे बड़ी देन हैं- आइडियालोजी और टेक्नोलोजी जिनको कि पं. जवाहर लाल नेहरू ने फालो किया। फिर लिबर्टी, इक्वैलिटी, फ्रैटरनिटी से लेकर, वर्कर्ज यूनिटी, आइडियोलाजिकल फाइट, टेक्नौलोजी और एटोमिक एनर्जी तक सभी का सिन्थेसिस निकालकर उन्होंने इंडिया में रखा। चार हजार वर्ष के ह्यूमन थाट को सिंथेसाइज करके गांधी ने रखा और जवाहरलाल नेहरू ने उसको फालो किया। डिमोक्रैसी और नान-एलाइनमेंट को मानकर हम चले। आज हमको उससे एक स्टेप और आगे चलना है। हमारे गृह मंत्री को और हमारे प्रधान मंत्री को इस सम्बन्ध में सभी पार्टीज को सहयोग देना होगा क्योंकि हम एक नयी सभ्यता का निर्माण करना चाहते हैं। क्या हम अपने डिफरेन्सेज को अलग रखकर कुछ मुद्दों पर एक साथ नहीं चल सकते हैं इस देश की इतनी महान परम्परा रही है, इसका इतना विशाल चिन्तन रहा है, हम सभी मिलकर एक मार्ग निकालें जिसके द्वारा हम साम्यवादी और पूंजीवादी उपलब्धियों की रक्षा करते हुए उसमें कुछ और इजाफा करें ताकि मानव जाति को भूख और दिमाग से स्वतंत्रता मिल सके। दुनिया के सामने हम एक नजीर पेश करें। इस संकट की घड़ी में हमें छोटी-छोटी बातों में नहीं उलझना चाहिए। गल्ती हम भी कर सकते हैं और आप भी कर सकते हैं। गल्ती करना मनुष्य की प्रकृति है। हमारी पार्टी सारे काम सही ही करती, है ऐसा हम नहीं मानते। आप भी गल्ती करते होंगे। लेकिन किसी भी मुद्दे पर हम देश का डिसइंटिग्रेशन नहीं होने देंगे, कसी भी सवाल को वायलेन्स से हल नहीं करेंगे, नान-वायलेंस के द्वारा ही हल निकालें-इन बातों पर हमें एकमत होना चाहिए। आपस में जो भी डिफरेंसेज हों लेकिन जो भी सरकार सत्ता में आयेगी उसको पीसफुली अपना टर्म चलाने का मौका हम देंगे और उत्पादन बढ़ाने के लिए हम हड़ताल नहीं करेंगे। कांस्टीट्यूशन के अन्तर्गत लीगली हम फाइट करेंगे। आज इस गरीब देश का जितना पैसा और एनर्जी ला एन्ड आर्डर मेन्टेन करने पर लगती है और जितना समय तथा मैनपावर इसपर लगता है उसको अगर हम डाइवर्ट करके प्रोडक्शन पर लगा दें तो हम समझते हैं हमारे देश और मानव जाति का बहुत बड़ा कल्याण हो सकता है।

मैं समझता हूं गृह विभाग के सम्बन्ध में बोलते हुए मैंने जो अपने विचार यहां पर रखे हैं और जो मुद्दे उठाए, उनपर मंत्री जी अवश्य विचार करेंगे। इन शब्दों के साथ मैं पुन: इन मांगों का समर्थन करता हूं।

श्री राजनाथ सोनकर शास्त्री : माननीय सभापतिजी, आज हम गृह मंत्रालय की मांगों पर ऐसे समय में बहस कर रहे हैं जब कि उत्तर भारत में एक सिरे से दूसरे सिरे तक आग लगी हुई है।

असम की समस्या है, पंजाब की समस्या है और इसके साथ साथ कहीं रोटी की, कहीं पानी की, कहीं पर हरिजनों पर अत्याचारों, डकैतियों, बलात्कारों की समस्यायें हैं। कुछ कहने से पहले मैं कह देना चाहता हूं कि मैं किसी पर दोषारोपण नहीं करना चाहता। इन समस्याओं के कारण देश की कुछ ऐसी स्थिति हो गई है कि इस में सब लोग जगह जगह,

कहीं न कहीं दोषी अवश्य हैं। सेठी जी बैठे हुए हैं। मैं कतई किसी पर आरोप नहीं लगाना चाहता। चाहे इस पक्ष के लोग हों या उस पक्ष के, कोई भी इन्कार नहीं कर सकता है कि आज बहुत तेजी से अपराध बढ़ रहे हैं। यदि कोई आदमी घर से सामान लेने के लिए निकलता है तो यह भी विश्वास नहीं किया जा सकता है कि वह जिन्दा घर वापिस लौटेगा या नहीं ?

मैं सब से पहले अपने क्षेत्र की बात कहना चाहता हूं। मेरा निर्वाचन क्षेत्र सैदपुर है जोकि बनारस, गाजीपुर और जौनपुर, तीन जिलों से मिल कर बना है। पिछले 16 महीनों में वहां 83 हत्यायें हुई हैं। इन 83 हत्याओं में 24 हत्यायें केवल यादव जाति के लोगों की हुई हैं। 31 हत्यायें ऐसी हुई जिन में मुसलमान अनुसूचित जाति और पिछड़ी जातियों के लोग थे। कुछ हत्यायें राजनीतिक भी हुई हैं। एक कांग्रेस आई के बहुत अच्छे कार्यकर्ता जिन की कि उस जिले में काफी चर्चा थी उनको बम से उड़ा दिया गया। उसी के चार दिन पहले बी. जे. पी. के एक कार्यकर्ता को भी बम से उड़ा दिया गया था। यह बहुत अफसोस की बात है कि देश में चारों तरफ ऐसी बातें हो रही हैं। इन सब बातों पर गौर से ध्यान दिया जाना चाहिये और इस समस्या को हल करने का कोई कारगर रास्ता निकाला जाना चाहिये।

हमारे देश की प्रधान मंत्री एक महिला हैं। मैं उन पर कोई आक्षेप नहीं करना चाहता। इस सदन में बहस के दौरान यह कहा गया था कि महिलाओं पर अत्याचार बढ़ते ही जा रहे हैं। कल तो एक प्रश्न के उत्तर में माननीय गृह मंत्री जी ने बताया कि 1978 में देश में 4538 महिलाओं के साथ बलात्कार हुए, 1979 में 4300, 1980 मे 4379, 1981 में 4911, 1982 में 4496 महिलाओं के साथ बलात्कार हुए। बलात्कारों के सम्बन्ध में एक नये प्रकार की बातें वाराणसी लखनऊ मिर्जापुर, बिहार के और मध्य प्रदेश के अखबारों में पढ़ने को मिली हैं। बलात्कार का स्वरूप आजकल ऐसा हो रहा है कि बलात्कार करने के बाद औरत को ही मार दिया जाता है। डाकूओं की समस्यायें भी कुछ अजीब सी हो गई हैं। ऐसा लगता है कि हमारे देश में तीन वर्षो में डाकूओं की एक बाढ़ सी आ गई है, देश में डाकुओं का राज हो गया है। पोथी, महावीरा, नरसिंह, रघुनाथ, छबीराम, जालपा मुस्तकीम, कितने नाम गिनाऊं, न मालूम कितने डाकू हैं। पूरे सदन को मालूम है-उत्तर प्रदेश में यह चर्चा हुई, वहां के भूतपूर्व मुख्य मंत्री जो आज केन्द्रीय सरकार में कैबिनेट मंत्री हैं-श्री विश्वनाथ प्रताप सिंह-उन्होंने यह घोषणा की कि हम डाकूओं का सफाया करके दम लेंगे। उस के बाद डाकूओं की सफाई होने लगी, 90 दिनों के अंदर 300 डाकू मारे गये, 1000 गिरफ-तार किये गये, 9000 जेलों में बन्द किये गये। यह तत्कालीन गृह मंत्री श्रीमती स्वरूप कुमारी बक्सी का स्टेटमेंट था। इसी दौरान मुख्य मंत्री जी के भाई और भतीजे को भी गोली से उड़ा दिया गया। लेकिन फिर भी यहां की पुलिस फूलन देवी जैसी डाकू और घनश्याम जैसे डाकू पकड़ने में नाकामयाब रही तथा उत्तर प्रदेश के मुख्य मंत्री को भी अपने पद से हट जाना पड़ा।

मैं गृह मंत्री जी से पहले भी इस बारे में बात कर चुका हूं- समस्या कुछ इतनी काबू से बाहर हो चुकी है, यदि आप चाहें तो मैं एक नजीर भी देदूं। गृह मंत्री जी बैठे हुए हैं-एक दिन मैं इनके पास एक अध्यापक को ले कर गया और कहा कि ये सैदपुर के रहने वाले हैं।

श्री रामस्वरूप राम (गया) : फूलन देवी को आप लोग सोशलिस्ट कहते हैं।

श्री राजनाथ सोनकर शास्त्री : आप जो कहते हैं, वह आप बतलाइयेगा, लेकिन हम जो कहते हैं वह हम जानते हैं, देश जानता है।

मैं कह रहा था कि मैं एक अध्यापक को लेकर गृह मंत्री जी के पास गया, उनका नाम राममूर्ति यादव था।......

श्री राम विलास पासवान : लेकिन डाकू-डाकू में अन्तर नहीं होना चाहिये। जैसे डाकू फूलन देवी वैसे मलखान सिंह-एक को तरजीह नहीं देनी चाहिये और दूसरे को सजा नहीं देनी चाहिये।

श्री रामनाथ सोनकर शास्त्री : पासवान ने ठीक कहा, खैर मैं जब उस मास्टर को ले कर गया तो मंत्री जी आये और बड़े प्यार से मिले। उन्होंने पूछा-शास्त्री जी, कैसे आये हैं ? मैंने कहा-हमारे यहां इस प्रकार का अत्याचार हो रहा है, पुलिस बड़ी निरंकुश हो गई हैं। शरीफों को फांस रही है। ये एक अध्यापक हैं लेकिन इन को गलत फंसाया जा रहा है। आप ने कहा कि हम निश्चित कार्यवाही करेंगे और आप ने कार्यवाही की भी। उत्तर प्रदेश के मुख्य मंत्री को निर्देश दिया। लेकिन दो दिन बाद जब मैं उस आदमी को लेकर बनारस पहुंचाता हूं और अभी घर भी नहीं पहुंच पाया हूं-एक दिन पहले जिस दिन आप के यहां बैठा था, उस दिन एक हत्या हुई और उस मास्टर को उस हत्या के सिलसिले में गिरफतार कर लिया गया और कहा गया कि उसने हत्या की है। जो आदमी भारत सरकार के गृह मंत्री के यहां बैठा हुआ था, हत्या के स्थान से डढ़ हजार किलोमीटर की दूरी पर, उस को उस हत्या में फसाया जा रहा है।

ऐसी बतों के लिये मैं क्या कहूं-यह-दिन-प्रतिदिन का काम हो गया है। इस के लिये मैं यह आरोप भी नहीं लगाता कि ये खुद इस के लिए जिम्मेदार हैं।

अभी हमारे झा साहब बोल रहे थे। हरिजनों की बात पर, वर्ण-व्यवस्था की बात पर उन्होंने कहा। मैं इस सम्बन्ध में बड़ी सन्दजीदगी से कहना चाहता हूं कि आज इस मुल्क में जो हरिजन रह रहा है, जो अनुसूचित जाति के लोग रह रहे हैं, वे इस मुल्क को अपना मुल्क नहीं समझ पा रहे हैं उन को ऐसा लग रहा है जैसे अपने ही मुल्क में वे अजनबी है। यह हमारा मुल्क नहीं है। हमारी बहनों के साथ, हमारी माताओं के साथ व्यभिचार हो रहा है, बलात्कार किया जा रहा है। देवली, साहूपुर, रामपुर, कानपुर, और न जाने कितने स्थानों पर हुए अत्याचार स्वतंत्र भारत पर कलंक हैं। पिछले तीन वर्षों में जो इन पर अत्याचार हुए उसकी कोई मिसाल नहीं मैं किसी पर आरोप नहीं लगा रहा हूं, लेकिन सच्चाई को प्रकट कर रहा हूं। 1980 के बाद जितना सामूहिक रूप से हरिजनों का वध हुआ, नरसंहार हुआ, उतना पहले कभी नहीं हुआ था। मैं मंत्री जी से पूछना चाहता हूं-ऐसा क्यों हो रहा है ? इस में कौन लोग उत्तरदायी हैं सरकार उत्तरदायी है या सरकारी मशीनरी उत्तरदायी है या राजनेता उत्तरदायी हैं, या विरोधपक्ष उत्तरदायी है या वर्ण-व्यवस्था उत्तर-दायी है-आप बतलाइये कौन उत्तरदायी है ?

बड़े शर्म की बात है-35 वर्ष के पहले भी, 1932 में गोलमेज कान्फरेंस हुई थी। पूना पैक्ट हुआ था। डा. भीमराव अंबेडकर ने महात्मा गांधी के सामने कुछ सवाल रखे थे। मैं उन गहराइयों में नहीं जाना चाहता वे सबको मालूम है। पूना पैक्ट के मुताबिक यह कहा गया था कि आगे आने वाले हिन्दुस्तान में, स्वतंत्र भारत में हरिजनों की रक्षा की जाएगी।

मैं गृह मंत्रालय और गृह मंत्री जी से पूछना चाहता हूं कि क्या उस पूना पैक्ट को जो कि डा. भीमराव अंबेडकर और महात्मा गांधी के बीच हुआ था अमल में लाया गया। उस पर क्या हुआ ? आपने आरक्षण की भीख दे दी। संविधान में भी लिख दिया कि आरक्षण दे दिया जाएगा। इस हाउस में अनुसूचति जाति के बारे में एक विशेष रिपोर्ट पेश की गई थी। उसमें कहा गया था कि "ए" क्लास की नौकरियों में केवल 3.4 प्रतिशत ही रिजरवेशन अब तक पूरा हो पाया है। अगर नगर पालिका में एक हजार भंगियों की जगह होती है तो वहां शत प्रतिशत आरक्षण पूरा हो जाता है। अगर दो सौ क्लर्कों की जगह खाली होती है तो उसमें 36

क्लर्क अनुसूचित जाति के होने चाहिए। मैं समझता हूं कि उसमें 5-10 भी नहीं होते। यह क्या हो रहा है ? कभी आपने इन संस्थानों से पूछा ?

आज हिन्दुतान की शिक्षा संस्थाएं हैं। केन्द्र सरकार और राज्य सरकार की यूनिवर्सिटयां हैं। मैं गृह मंत्रालय से पूछना चाहता हूं कि क्या आपने कभी उन यूनिवर्सिटयों में कोई पैमाइश कराई है ? क्या यहां पर प्रोफेसर, लेक्चरर, गैर शिक्षक कर्मचारियों आदि में शेड्यूल कास्ट का कोटा पूरा हुआ है। यदि नहीं हुआ है तो इसके लिए कौन उत्तरदायी है। तीन साल ही तो किसी और की सरकार थी। शुरू से लेकर अब तक एक ही पार्टी की सरकार है। कौन ऐसा विरोधी दल का व्यक्ति था, कौन सी विरोधी पार्टी थी जिसने यह कार्य करने से आपको रोका ? मैं एक सवाल पूछना चाहता हूं। क्या आप यह डिमांड स्वीकृत कराने के बाद अगले साल जब डिमांड इस हाउस में पेश करेंगे इस बीच में क्या आप अनुसूचित जाति के आरक्षित कोटे को इस मुल्क में पूरा करके बैठेंगे ?

मान्यवर, आज अनुसूचित जाति के बारे में कितनी शर्मनाक घटनाएं घट रही हैं। पासवान जी यहां पर बैठे हैं। इन्होंने और मैंने जवाहर लाल नेहरू यूनिवर्सिटी का मामला उठाया था जहां एक प्रोफेसर द्वारा अनुसूचित जाति के लड़के का अपमान किया गया था। उसकी रिपोर्ट भी लिखी गई। उसके बाद कोई कार्यवाही नहीं हुई। इसमें कौन दोषी है ?

मैं आपके सामने हूं। बनारस के अंदर आप सब लोगों ने सुना होगा कि अभी अभी विश्वनाथ जी के मंदिर से लाखों रुपए का सोना चोरी हो गया। जब मैं वहां पर पहुंचा तो चारों तरफ असंतोष था। बनारस में जगह जगह हल्ला-गुल्ला मचा हुआ था मैं 13 जनवरी को पहुंचा तो लोगों ने कहा कि मैं भी कुछ कहूं मैंने कहा कि यह धर्म कर्म का मामला है इसलिए मैं कुछ नहीं बोलूंगा। कमलापति त्रिपाठी जी हैं वे ही बोलेंगे। इसके बाद भूतपूर्व काशी नरेश ने एक बयान दिया। गौर करने वाली बात है, मैं मंत्री जी को बतला रहा हूं कि आप देखिए कि मैं हरिजन एम.पी. हूं। मेरे प्रति क्या हो रहा है ? मैं आपको बतला रहा हूं कि आज हरिजनों की क्या हालत है भूतपूर्व महाराज काशी नरेश बयान देते हैं कि देवदत्त का लोप हो गया है इसलिए यह सोना चोरी हो गया। ठीक है, उसके बाद क्या तुकमा लगाते हैं कि शास्त्रानुसार विधि से विश्वनाथ मंदिर की पूजा नहीं होती है इसलिए चोरी हुई है, देवदत्त का लोप इसीलिए हो गया है। 28 वर्ष से मैंने मंदिर में जाना बंद कर दिया है क्योंकि 28 वर्ष पहले वहां हरिजनों ने प्रवेश कर लिया था। मैंने 3 जनवरी को अखबार में पढ़ा। मैंने शिष्ट शब्दों में अखबारों के माध्यम से उनसे पूछा कि आप क्या कहना चाहते हैं ? कृपया बताएं कि क्या हरिजनों के मंदिर में जाने के कारण आपने मंदिर में जाना बंद कर दिया है। भूतपूर्व काशी नरेश बयान देते हैं कि मेरा मतलब हरिजनों से नहीं था, यूं ही कह दिया था। फिर उसके बाद घटना क्या घटती है। माननीय मंत्री जी भी नोट करें और जवाब दें कि कैसे यह घटना फिर हुई है ? क्या वे मेरे प्रति किए गए अपमानों की जांच करायेंगे ?

स्वामी करपात्री जी महाराज, जिनको सारा देश जानता है, उनके शिष्य-1008 स्वामी चैतन्य ब्रहमचारी जी महाराज, जाने क्या-क्या ब्यान देते हैं कि राजनाथ सोनकर शास्त्री अछूत और नीच है। उनको इस प्रकार का ब्यान देने का कोई अधिकार नहीं है। वह काशी नरेश की चरण धूलिका के भी बराबर नहीं हैं कि वह उनसे स्पष्टीकरण मांगे। हिरनी कभी बाघ को जन्म नहीं दे सकती, इसलिए, राजनाथ सोनकर शास्त्री चाहे संसद सदस्य ही क्यों न

[श्री राजनाथ सोनकर शास्त्री]

हो, वह अछूत है। उनकी मां उच्च-कुलीन व्यक्तित्व को जन्म नहीं दे सकती। यह स्वतंत्र भारत है। हम कैसे कहें कि यह मुल्क हमारा है और यहां हमारी सरकार है? यहां हरिजनों की रक्षा हो सकती है और गृह मंत्रालय हमारा रक्षक है? जब इस हाउस में चर्चा हुई कि हरिजनों की रक्षा की जाए तो हमारे माननीय गृह मंत्री जी ने भी कहा कि रक्षा की जाएगी। उत्तर प्रदेश के गृह मंत्री ने कहा कि हम इन लोगों को बन्दूक का लाईसेंस दे रहे हैं। बन्दूक का लाईसेंस देने की घोषणा कर दी गई। इसके बाद उत्तर प्रदेश के गृह मंत्री ने बताया कि 19140 बन्दूक लाईसेंस हमने हरिजनों को दे दिए हैं। सिर्फ देवली गांव में दो हजार लाईसेंस दिए गए। हमने सोचा शायद अखबार में 200 की बजाय दो हजार छप गया है। लेकिन पुष्टिकरण के बाद मालूम हुआ कि दो हजार लाईसेंस वहां दिए गए। मैं समझता हूं देवली गांव की पापुलेशन भी दो हजार नहीं होगी। सभी स्त्री, पुरुष और बच्चों को वहां लाईसेंस दिए गए।

देवली हत्या-काण्ड के बाद दो ऐसी घटनाए हुई जिसमें 323-325 की रिपोर्टें लिखी गई। जब सबके पास हथियार हैं तो फिर सरकार क्यों इतना झूठ बोलती है? क्यों नहीं हमारे गृह मंत्री जी, उत्तर प्रदेश सरकार या अन्य सरकार जो इस प्रकार की बातें करती हैं उनसे पूछ लेते कि आप गलत स्टेटमेंट क्यों दे रहे हो? अभी कल ही अखबार में आया था कि इस देश में 11,743 मामले हरिजनों पर ज्यादती के दर्ज किए गए। यह देश और हम लोग कहां जा रहे हैं? एक साल के अन्दर जब इतने मामले दर्ज किए जाएं तो इस मुल्क का क्या होगा? प्रोफेसर रंगा साहब यहां बैठे हुए हैं, वे जानते हैं कि पुलिस का एटीच्युड क्या है? जब रिपोर्ट लिखाने जाते हैं तो बिना लिखे ही टरका देते हैं। आज बेचारा हरिजन रोटी के लिए मोहताज है। क्या आप प्रेज्यूम करते हैं कि उस पर जो अत्याचार होता है, उसकी रिपोर्टें ऐसे ही लिख ली जाती होगी? मैं समझता हूं यदि सारी की सारी रिपोर्ट लिखी गई होती तो एक साल में एक लाख से कम हरिजनों के सम्बन्ध में न होती। आप समझ सकते हैं कि इस मुल्क में क्या होगा? सन् 1977 के बाद 1982 तक हरिजनों के अत्याचार के जितने भी मामले हुए उनमें दो आदमियों को मृत्यु-दण्ड हुआ है और 98 लोगों को आजीवन कारावास की सजा दी गई।

हमारे गृह मंत्री और प्रधान मंत्री जी भाषण देते हैं कि हरिजनो का कल्याण किया जायेगा। हमको प्रधान मंत्री जी के भाषण पर बड़ी आशा है और हम विश्वास भी करते हैं कि हरिजनों का कल्याण होगा। उनको अधिक से अधिक सुविधा दी जाएगी। जब हम नौकरी की बात करते हैं तो प्रधान मंत्री जी मकान बनवाने के लिए कहती हैं।

रोजगार देने के लिए कहती हैं, शिक्षा में प्रोत्साहन देने की बात करती हैं। हम लोग भी बड़े खुश होते हैं कि चलो ठीक है प्रधान मंत्री और गृह मंत्री जी का इधर ध्यान है। लेकिन हरिजनों के साथ जो ज्यादतियां होती हैं, आज तक मैं नहीं जान पाया कि इन ज्यादती करने वालों के खिलाफ भी कोई कार्यवाही होती है। क्या यहां खड़े हो कर गृह मंत्री जी कह सकते हैं कि फलां जगह जो हरिजनों पर जुल्म हुए उनके विरुद्ध यह कार्यवाही हुई है? देवरिया में हनिजनों के नाम पर एक डिग्री कालेज बनाया गया उनकी तरक्की के लिये, उसके लिये 1 करोड़ 24 लाख रु० की ग्रान्ट दी गई। वह रकम गायब हो गई। कुछ पता नहीं चला मैं कई बार यहां कह चुका हूं। सरकार ने भी खुद इस बात को कहा था कि हरिजनों की सुरक्षा के लिये उनके मुकदमों को निपटाने के लिये त्वरित न्यायालयों की व्यवस्था की जाय, एक अलग से मंत्रालय बना दिया जाय ताकि तत्काल कार्यवाही हो सके ऐसी घटनाओं की। और सरकार

भी उपाय बताती है। मैं जानना चाहता हूं कि क्या अगले वर्ष इस बहस के बाद जो वर्ष शुरू होगा आप कोई हरिजन मंत्रालय अलग से बनाने की या त्वरित न्यायालय स्थापित करने की बात सोच रहे हैं ताकि तत्काल हरिजनों की समस्याओं को निपटाया जा सके ? यह बात गृह मंत्री जी अपने जवाब में साफ करें।

मान्यवर, मंडल आयोग की सिफारिशों के बारे में बहस हुई, शुरू शुरू में बहस में हमारे साथियों ने मंडल आयोग के बारे में कहा। मैं पूछना चाहता हूं मानसिक तौर से कि जब मंडल जी को राष्ट्रपति द्वारा नियुक्त किया गया और एक कमीशन बना जिसने पूरे देश में घूम घूम कर पिछड़ी जातियों, हरिजनों, अल्पसंख्यकों से संबंधित तमाम डाटा क्लेक्ट किया, उसके बाद रिपोर्ट दी, शुरू शुरू में मामला चला कि रिपोर्ट सभा पटल पर रखी जाय या न रखी जाय, डेढ़ साल तक बराबर रिपोर्ट रखने के लिये ही बहस होती रही, झगडा होता रहा, हम भी कई बार इस हाउस में जमीन पर बैठे अनशन किया, धरना हुआ, स्पीकर साहब नाराज हुए, उन्होंने कहा विरोध पक्ष के लोग ऐसा करते हैं यह ठीक नहीं है। उस समय भी कहा गया था कि आप रिपोर्ट सभा पटल पर रखें, कौन सा पहाड़ टूट पड़ेगा। बड़ी जद्दो-जहद के बाद रिपोर्ट रखी गई और उस पर तत्कालीन गृह मंत्री ने कहा विरोध पक्ष के लोगों को आमंत्रित करेंगे और इस पर कार्यवाही की जायगी। लेकिन आज तक कोई कार्यवाही नहीं की गई। मुख्य मंत्रियों का सम्मेलन बुलाया गया।

हमने कुछ जातियों को अनुसूचित जाति में शामिल कराने के लिये तत्कालीन गृह मंत्री से जो अब राष्ट्रपति हैं, उनको पत्र लिखा था, माननीय सेठी साहब को भी पत्र लिखा था, एक नपातुला जवाब आता है हमारे पास। मैंने लिखा था मंत्री जी को और इससे पहले के गृह मंत्री जी को भी जिसमें हमने कहा था कि खटिक, पासी राजभर, मल्लाह, कुम्हार, गौंड, प्रजापति आदि जातियां अनुसूचित जातियां हैं, कर्नाटक में यही जातियां बैकवर्ड क्लासेज़ में आती है, दिल्ली में यही जातियां अनुसूचित जाति में हैं, महाराष्ट्र में बैकवर्ड क्लासेज़ में हैं, उत्तर प्रदेश में अनुसूचित जाति में हैं। गुजरात में यही जातियां स्वर्ण क्लास में हैं। यानी उत्तर प्रदेश की लड़की जो अनुसूचित जाति की है यदि उसकी शादी गुजरात में करदी जाय तो वह स्वर्ण हो जायगी और वहां की सवर्ण लड़की की दिल्ली में लाकर शादी की जाय तो वहां एक अनुचित जाति की हो जायगी अजीब विभेद है। कितना बड़ा इन जातियों के साथ मजाक है।

तीन साल पहले, जब से नई पार्लियामेंट बनी है, हमने कई पत्र लिखे तो हमको नपा-तुला जवाब आता है कि भारत के महा-पंजीयक से रिपोर्ट मांगी गई है, उनको लिखा गया है। अलग-अलग राज्यों से रिपोर्ट मांगी जा रही है। मेरी समझ में नहीं आता कि 3 साल पहले से गृह-मंत्रालय रिपोर्ट मांग रहा है, वह क्यों नहीं आती है ? रिपोर्ट आने में क्या परेशानी है ? आप क्यों नहीं उन राज्यों के खिलाफ कार्यवाही करते थे। रिपोर्ट नहीं भेज रहे हैं।

देश की अखंडता, एकता को बनाने और जातिवादी सिस्टम को मिटाने की कल्पना पर कितना बड़ा आघात हो रहा है ? एक जगह हरिजन, दूसरी जगह छूत और तीसरी जगह अछूत बाह रे देश।

सभापति महोदय : अब आप वाइंड-अप करें, टाइम बहुत हो गया है।

श्री राजनाथ सोनकर शास्त्री : हमारा टाइम 26 मिनट है।

सभापति महोदय : मैं आपको गलत नहीं बोल सकता, आपने 22 मिनट ले लिये हैं। आपके दूसरे साथी को भी बोलना है।

राजनाथ सोनकर शास्त्री : बोलना है तो वे बोलेंगे।

श्री सभापति महोदय : इसलिये आप अपने शेयर का समय जरूर लें, दूसरों के साथ ज्यादती न करें। आप अब एक मिनट में वाइंड-अप कर लें।

राजनाथ सोनकर शास्त्री : आज पुलिस का जोर जुल्म बहुत काफी बढ़ गया है। मैंने पहले ही कहा है कि हजारों वेगुनाहों पर मुकदमा चल रहा है, पुलिस सेवा भावना से काम नहीं कर रही है। हमारे देश की पुलिस चाहे उत्तर प्रदेश की हो या बिहार की या और कहीं की भी हो, इतनी निरंकुश ओर भ्रष्ट हो गई है कि चाहे कोई ऊंची जाति का हो या नीची जाति का हो, वेगुनाह को जरूर फंसायेंगे उस पर मुकदमा जरूर चलायेंगे। सैदपुर एक थ ना है, वहां के दारोगा ने एक बकरी पाल रखी है। उनकी बकरी किसी का खेत चर गई, खेत वाले के लड़के ने उसे मार दिया तो उस लड़के को बकरी का पिशाब पिलाया गया। यह आज स्वतंत्र भारत की घटना है, और इसका कहां तक वर्णन किया जाये ?

कानून में पुसिस को जो अधिकार मिले हैं, उन पर नियंत्रण करना होगा। साम्प्रदायिकता की भावना हमारे देश में चारों तरफ बढ़ रही है। साम्प्रदायिक दंगे हो रहे हैं। अलीगढ़, बड़ौदा इंदौर वगैरह सब जगह दंगे हो रहे हैं। अभी-अभी सूचना मिली है कि अलीगढ़ में जो साप्रदायिक दंगा हुआ है, वह पुलिस और वहाँ के लोगों के बीच में हुआ है। कुछ लीग अब उस को साम्प्रदायिक दंगे के रूप में बता रहे हैं जब कि वह साम्प्रदायिक दंगा नहीं है, वह पुलिस और वहां के लोगों का दंगा है।

असम की बात पर रोज हल्ला होता है। हम कहते हैं कि असम में आग लगी हुई है, वहां क्यों चुनाव कराया, क्या जरूरत थी ? जब गढ़वाल में श्री बहुगुणा जी का चुनाव चल रहा था तो आपने कहा था कि वहां अराजकता है, मार-काट हो रही है, स्थिति सामान्य नहो है, हम वहां चुनाव नहीं करायेंगे और दो बार आपने श्री बहुगुणा के चुनाव को कैंसिल किया। मैं जानना चाहता हूं कि क्या असम में शांति थी ? आपने वहां अपनी पालिसी बदलकर चुनाव करा लिया। वहां पर दो हजार वोट पाने वाला व्यक्ति जीत कर यहां एम०पी० बन कर आता है।

हिन्दी राष्ट्र भाषा है।

सभापति महोदय : आप 28 मिनट कह चुके हैं हमें रीज़नेबल होना चाहिए। सबजैक्ट लम्बा है, मगर इतनी देर लम्बी बात नहीं हो सकती। अब आप खत्म कीजिए, सबके साथ सहूलियत होगी।

श्री राजनाथ सोनकर शास्त्री : इतनी देर में तो मैं अपनी पूरी बात कह भी लेता।

हिन्दी के बारे में बहुत सी बातें मैं कहना चाहता था लेकिन समय नहीं है, मैं उस बारे में कुछ नहीं कहूंगा क्योंकि हमारे दूसरे साथी को अभी बोलना है।

मैं अंतिम बात यह कहूंगा कि आपने नान-एलाइंड कान्फ्रेंस करवाई और आपका ऐसा विश्वास है कि वह सफल रही। आप कहते हैं कि हमारी विदेश नीति बड़ी अच्छी है लेकिन मैं जानना चाहता हूं कि मलेशिया में भारतीय महिलाओं का क्या हाल हो रहा है ? लंका में भारतीय लोगों की क्या स्थिति है ? बंगला देश जो हमारा पड़ोसी देश है, जिसकी हमने मदद की है, उसमें हमारे लोगों की क्या स्थिति है? यह बहुत गम्भीर मसले है जिन पर हमें विचार करना होगा। मैं तोबहुत कुछ कहना चाहता था लेकिन आपने रोक दिया है मैं चाहूंगा कि माननीय मंत्री जी हिन्दी के बारे में, असम के बारे में, पंजाब के बारे में, हरिजन एट्रासिटीज़ के बारे में और उसके साथ साथ जो पुलिस के जुल्म चल रहे हैं उसके बारे में बताने की कृपा करेंगे कि इस को कैसे नियंत्रित करेंगे।

MR. CHAIRMAN : Hon. Minister kindly remember that the stipulated time has to be worked out, as is already known to you. Therefore, try to be brief ; and, of course, to the point.

SHRI M. RAM GOPAL REDDY : (Nizamabad) : With military discipline. they must finish their speeches.

SHRI F.H. MOHSIN (Dharwbad South): While suppoting the Demands of the Ministry of Home Affairs, I wish to make some observations. The Home Ministry is very big Ministry. It has got many problems concerning the whole country; but its Report is a very small one. For the first time in so many years, I am sending such a small and brief Report. i.e. compared to the Reports of other Ministries.

SHRI C.T. DHANDAPANI : That too, both Hindi and English put together. If you remove the pages in Hindi, it will be still smaller.

SHRI F. H. MOHSIN : That does not mean that the problems are a few. Of course, the Home Minister is a man of few words. Perhaps that is why he has compiled the Report within a few words.

It is very surprising to see an indication that this Ministry does not have much responsibility as much. In the report it is said "Under the Constitution, policing of the county is the responsibility of the States and the Union Territories." That finishes the matter. Policing comes along with law and order. It is the responsibility of the State Government ; but if there is any law and order situation the Centre cannot be blamed at all perhaps he think like that.

(Interruptions)

It is true that the responsibility of of maintaining law and order in the States is primarily that of the State Governments. Central Government comes in an advisory capacity. If the states go wrong, the Centre can advise them to maintain law and order; and, of course, if law and order cannot be restored, there are other provisions in the Constitution for the Centre to Act. That is the responsibility of the Home Ministry as well.

So, the Home Ministry is really a powerful Ministry. It can control the law and order situation in the States also. Of course, in the Union Territories it has the direct responsibility. But even in States it can control, to a great extent, because funds are released from here. Central Government comes into the picture under so many provisions of the Constitution. But I think the Centre cannot escape responsibility for maintaining law and order in the whole country. But conveniently, the Home Minister has not given the figures of incidence of crime in the whole country in this report. I searched for information about incidence crime of various types. He has only given information about the Union Territory of Delhi, but not of the whole country. Perhaps he may not have the figures of last year, viz. 1982-83 because it is just over. He may not have the figures. He has only given the figures of communal riots and communal incidents in Chapter II.

16-00 hrs.

(Shri N. K. Shejwalkar in the chair)

In 1980, of course, the number of communal incidents are many-474; they are all time high looking to the communal incidents that took place in 1982. But the number of persons killed may be less than 1980; and the number of persons injured again is all time high-3025. I do not want to blame this government or that goverment or the Janata Party Government which was there in existence before 1980. But I want to know whether this will become a regular feature in the history of the country. Every year, Communal incidents are increasing by hundreds. So, one begins to think whether it is a regular feature of our country that

communal incidents do take place almost every month, almost every week in which so many people die; whether they are Muslims or Hindus or Christians, it does not matter for me, but it is human blood. That is split.

The loss of property is not mentioned here at all. How many people have lost property and to what extent ? While discussing this problem I have nothing in mind about any community as such, What is important is maintaining law and order and peace in the country. What about the people who have suffered ? On one fine day, in the morning we read in the newspaper that some body was killed or murdered or his property was looted or burnt or a bread-earner of a family was killed.That family will have to suffer for the whole life. What are we doing about those people ? If a person is killed, we give relief of Rs. 2000 or Rs. 4000 or Rs. 5000/-. If a house is burnt or the business is lost or the whole thing is lost, then we give a few thousands of rupees which are hardly sufficient for him to maintain even for one or two months. Is that all the government can do or is there anything more which can be done ? But, instead of government coming into the picture after everything is done, after the communal riots have taken place, we can do some serious thinking on the causes and try to amend them.

There is a human trend that is formulated in the earlier stage of a man's life, that is at the time of education. When a child is educated, what kind of books we give to him. We teach him about the historical events, how a Muslim King invaded or looted the Hindu empire and how another Hindu King invaded or looted the Muslim empire. Why is it needed in schools where small young boys get education who do not know which community they belong, which race they belong and so on. They are taught that lesson and their minds are polluted. We are giving sueh kind of education in the textbooks; almost every textbook has got a story; Shivaji fought with the Moghuls to save his religion; Muslim Kings fought with the Hindu Kings to defend Islam. Nobody fought to save any religion; he fought for his own throne, whether he is Hindu or Muslim or anybody. He fought for only retention of his kingdom, not for any religion or for any other purpose. Many people bring out stories to poison the young minds and they will remain in their minds for ever. Then they think that these people are different; these people killed their ancestors and they have to take a revenge. So, the first and the foremost thing to see is that such lessons are taken away from the textbooks. Let the history student study history in the University stage. I do not mind it. We cannot erase history; we cannot change history, but let it be studied at the university level by those who want to become masters of history, who want to do research in history. Let it not be brought in the textbooks in the elementary and secondary education level. Let them teach something to make them good Indians irrespective of the community. What does it matter ?

Your religion is your personal choice. It does not come into the picture at all. Let us not bring into the young minds these things.

This has to be done in consultation with the Education Ministry. I hope the Home Ministry will take up this matter with the Education Ministry and see that such lessons preaching communal hatred are not brough into the text books.

The Police force is to be purged and re-structured. It was a voice of the people who have suffered in Meerut, Moradabad and elsewhere; that the PAC had acted in a very partisan manner. I heard Shri Rasheed Masood and some others also on this subject saying that it was not a Hindu-Muslim riot, that it was an atrocity of the Police, the Armed Constabulary, on certain people. But, however, whether that is a truth or not, is a different matter. There is a complaint againt the Police Constabulary, and there was also a demand that it should be taken away. I do not agree with that. The Armed Police Constabulary cannot be taken away. If it can be taken away, can the CRP be employed throughout the year for all the years to come ? There has to be some agency. If something else is taken away, if the PAC is taken away, then some other agency must be there. One cannot keep CRP always for all the days of the year. That is inconceivable.

But there is need for thinking. The composition and the re-structuring of the Armed Police Constabulary. by purging Communal elements is necessary; especially certain communitise are not in sufficient numbers. Muslims are less in Police force. That has to be rectified. That is a long process. It cannot be done overnight. Some undesirables who have biased outlook can be purged. This can be done. People with proper outlook, people who have no communal background, communal tinge should be recruited into the Police force But this cannot be done overnight, for, even in a year or two. But it has to be done, as early as possible.

When I was in the Home Ministry, I had an occasion to discuss the matter with Shri Sidhardha Shankar Ray, who was the Chief Ministry of West Bengal. I asked him, how he could control the communal riots there in West Bengal, He was very happy. He said, "I take pride in saying this. In very senstitive area, I keep people of all communities there, officers of all communities. There is at least one ASI, or SI or Circle Inspector, who is a Muslim, and other communities officers will also be there. This creates confidence and not only that, he will see that no such incidents take place in his Thana." So, it is this confidence that matters. If riots take place, and some times it is a result of collusion and sometimes by the connivance of the Police. If they are vigilant, they may not take place at all. A vigilant Police Officer will see, by all means and stop any further instances if they are detected. They are prevented. What is our intelligence doing ? We have got a vast army of intelligence officers spread throughout the country. What are they doing ? They simply send duplicate reports of the State Police. They do not go anywhere at all. When I asked them about it, they said, "Sir, there should not be different reports; The State Intellignce CID is there. They are sending the report. If I send a different report, one will be wrong and I will be taken to task.

PROF. N. G. RANGA (Gunter) : I think that is the present policy of the present Government.

SHRI F.H. MOHSIN : So, the Central Intelligence Officers do not take the trouble of sending correct reports. At least you know, If the Central Intelligence reports are to be honest, the organisation has to be strengthened, Of course, it is not such a big organisation. There are not as many people as required there. It can be further strengthened and if the intelligence reports are opened and seen and preventive action is taken, I think the riots may not take place at all.

How do the riots take place ? We can prevent them. Prevention is always better than cure. And, then, some officers are also mischievous. Such officers have to be punished. We have seen some instances where the officers are being rewarded where the communal incidents have taken place. Leave alone punishment, they have been rewarded, they have been promoted. So, we should make it a rule to fix the responsibility on certain officers in whose area these incidents take place and take them to task and punish them. Then I think it can be stopped.

Lastly, about compensation. As I said, the sufferer gets only a paltry sum as relief. Well, it is the responsibility of the State Government to protect each and every individual. If it does not give protection to the innocent people, then the State Government has to give the compensation also. In this respect, I wish to point out that in 1978 the All India Congress Committee had passed a resolution urging upon the Government to pay compensation, not relief, to the Sufferers in Communal incidents. But though many of the States are ruled by Congress governments, I think that has never been brought into effect. Only relief is given. His whole life's earning is lost, his whole business is lost and he gets 4-5 thousand rupees which will keep him alive just for one or two months. This is a very difficult situation. If the Government cannot protect them, cannot protect their property, it is bound to give compensation. Such a practice is prevailing in many foreign countrise wherever the innocent people suffer, due compensation should be paid and not the relief only which is given now. Of course, sometimes the communal flare up is done by some political parties also. Some secular forces are also yielding ground to

communal elements and some have compromised with such communal forces. So, all this will have to be mended.

Then I come to Assam situation. Assam was a very peaceful State formerly but now it is not so because AASU and AAGSP have taken a very different stand. They could have tried to solve the situation amicably and peacefully but some poltical parties have entered into it and especially role of RSS is very agonising. I have got a report in the Sunday magazine stating what the RSS leader said in Assam to flare up the situation there. The report say that the RSS delegation led by Mr. Deoras toured Assam. There the people were told to unite as Hindus and forget the differences of language, caste and province if they wish to survive from Muslim onslaught in the region. So, this is the kind of speech that the RSS leader has been giving. Not only he but so many others also - K.H. Sitavarayu, K.S. Sudarshan, Shanta Ram Bhatt. This has appeared in the Sunday of this week edition.

Now, our BJP leader is no exception. He has also toured that area.

SHRI ATAL BIHARI VAJPAYEE : What did I say ?

SHRI F.H. MOHSIN : I will read out :

> "Mr. Vajpayee told an appreciative audience that bideshis are ruling the roost in Assam and there were two bideshis in the last Anwara Taimur Ministry."

By making this baseless accusation Mr. Vajpayee went on to ask as to "what kind of State was Assam when bideshis not only became voters but also Ministers ?"

SHRI ATAL BIHARI VAJPAYEE : That is a fact.

SHRI F.H. MOHSIN : I will read your speech only :

"He pointed out that in Punjab if any bideshis entered, they would be arrested and put in jail within 12 hours or be cut into pieces and thrown in the fields by the villagers." If this sort of speech did not incite anti-Muslim feeling, what else could ?

THE MINISTRY OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : With his Party's help in Punjab a bideshi was a Minister.

SHRI ATAL BIHARI VAJPAYEE : You were in the opposition, you should have taken exception to that.

SHRI BUTA SINGH : We took it up and he was Dr. Jagjit Singh. I said it since you have mentioned Punjab.

SHRI ATAL BIHARI VAJPAYEE : Sir, I had put a question in this very House and the question was whether foreigners have become Ministers in Anawara Taimur Ministry, and the reply was not a denial from the Government. The reply was that "enquiries were being made" and I made a speech on the basis of that reply.

SHRI BUTA SINGH : Since he is mentioning Punjab, I am reminding, Vajpayee Ji that that happened in Punjab also when you were in power.

SHRI ATAL BIHARI VAJPAYEE : You know that on the Punjab border you will not allow foreigners.

SHRI BUTA SINGH : This is true.

SHRI ATAL BIHARI VAJPAYEE : I was making a comparison. But two wrongs do not make one right. So, you accept that there were two foreigner ministers in Anwara Taimur Ministry.

SHRI F.H. MOHSIN : Vajpayee Ji, you have said that in Punjab if they are not thrown out, they would be cut into pieces. Would it not incite the Assam people to cut

them into pieces ? Is it not an indirect incitement ?

SHRI ATAL BIHARI VAJPAYEE : I do not agree with that.

SHRI F.H. MOHSIN : This is what you have stated. If in Punjab any bideshi comes, he will be thrown into the jail and if he is not thrown into the jail, he will be cut into pieces and thrown into the fields. That is what you have stated.

SHRI ATAL BIHARI VAJPAYEE : I do not deny that.

SHRI F.H. MOHSIN : Yes, you don't deny...*(Interruptions)*.

SHRI ATAL BIHARI VAJPAYEE : That is a fact. People of Punjab will not allow a foreigner to enter the country and if the Government fails in its duty to arrest them, the people will take law into their hands.

SHRI F.H. MOHSIN : But will they be cut into pieces and thrown into the fields ?... *(Interruptions)*

SHRI ATAL BIHARI VAJPAYEE : Then the people will deal with them.

SHRI F.H. MOHSIN : If this is not inciting the Assamese to kill the people, cut them into pieces, what else could it be ?

SHRI BUTA SINGH : That happened during the war days when the people were dealing with the foreigners in that fashion.

SHRI F. H. MOHSIN : RSS chief says again :

> "Assam is in danger of being engulfed by Muslim and unless Hindu Raj was brought about, the entire north-east was deemed to be everrun by Muslim infiltrators".

So, such kind of speeches instigated the people to commit these killings and these instigators are still at large.

SHRI ATAL BIHARI YAJPAYEE : Including Abdul Ghani Khan Choudhri who told the people......*(Interruptions)*......Why don't you refer to that also ?

SHRI F. H. MOHSIN : You say whatever you want to say. I know that you also be speaking on this. Then you can talk that, but you cannot deny what you have said.

SHRI ATAL BIHARI VAJPAYEE : No question of denying. I am accepting it and I will repeat that if Government failed in its duty to protect the border, the people have to act.

SHRI F. H. MOHSIN : So, these are some of the cutting into pieces and throwing into the fields. This is the advice given by our learned......*(Interruptions)*.

SHRI ATAL BIHARI VAJPAYEE : Is it because of my speech that that holecaust took place in Assam ?

MR. CHAIRMAN : I think you can address the Chair......*(Interruptions)*.

SHRI F. H. MOHIN : Well, who is a bideshi ? If a Hindu refugee comes from West Pakistan, he is treated as a hero. He is most welcome. I have also sympathy for them beacuse they are the victims of atrocities in West Pakistan. They are of Indian origin, they are of our blood, they are of our soil. But if a refugee is a Muslim he is butchered, will that be correct ?

Why do you make a difference between Muslim refugees and Hinnu refugees ? We are a secular country, not a Hindu Rashtra. When you have your Rashtra, you can have your own rule. But today it is secular India. So, we cannot discriminate between Hindu and Muslim refugees ..*(Interruptions)*. You are doing it. You have preached communalism in Assam, saying that Muslims are coming, it will be turned into a Muslim India, therefore, throw them out or cut them

into pieces and throw them into the fields. At least that is the analogy, which people can understand You have said this in Assam, if you had said it somewhere else, I could have understood it, but you have gone to Assam and made this speech. So, We understood who is responsible for all these killings that are going on in Assam.

Could we maintain law and order with these things ? Could we accuse the Home Ministry for all these killings ? It is the communal organisations who are responsible for all these things, for all those elements. They are playing the same game in Punjab also.

SHRI ATAL BIHARI VAJPAYEE : You ordered elections.

SHRI F. H. MOHSIN : Yes, elections had to be ordered according to the Constitution. Otherwise, they would have taken the Government to ask for having failed to uphold the Constitution and would have said that we have not held the elections. So, the constitutional deadlock would have arisan.

SHRI ATAL BIHARI VAJPAYEE : The Constitution could have been amended.

SHRI F.H. MOHSIN : You have played the hide and seek game. On the one side, you talk of democracy and the holding of elections; on the other, you do not co-operate in the holding of the elections, rather make inflammatory speeches in Assam, which do not help the holding of elections. Now they have got a membership of 40,000 for BJP in Assam.

SHRI ATAL BIHARI VAJPAYEE: What is wrong with that ?

SHRI F. H. MOHSIN : Only for this purpose you have done it. Earlier, you had no base. Now as many as 3000 RSS shakas are working there.

SHRI ATAL BIHARI VAJPAYEE : You have to compliment them.

SHRI F. H. MOHSIN : Compliment them for killing so many people ? You have killed thousands of people by opening so money SHAKAS.

SHRI ATAL BIHARI VAJPAYEE : I do not want to interrupt him. He has every right to say what he says. But I would like to know whether he is prepared to hold a judicial enquiry into the carnage in Assam in order to fix responsiblility' whether it is the Government or the opposition, whether it is Shri A.B.A. Ghani Khan Chaudhuri or Shri Vajpayee who is responsible for the holocaust in Assam.

SHRI BUTA SINGH : Both start with A. B.

SHRI ATAL BIHARI VAJPAYEE : Let there be an enquiry.

SHRI K. P. UNNIKRISHNAN (Badagam) : It is a very good suggestion.

SHRI F.H. MOHSIN : So, I would appeal to the Government to ban all communal organisations. Let all communal organisations be they Hindu or Muslim, whoever is responsible for all these killings and atrocities, they should be straightaway banned. The Home Ministry says that banning is not the remedy. But when such killings are going on, it must be done at the earliest.

SHRI ATAL BIHARI VAJPAYEE : Do you regard the Muslim League as a communal organisation or not ?

SHRI F.H. MOHSIN : I have no respect for communal organisations, be it Hindu or Muslim. I am not a Muslim Leaguer; I am a secular Congressman. I have never been in the Muslim League.

SHRI ATAL BIHARI VAJPAYEE : Secular Congressman have joined hands with communal Muslim Leaguers. उससे सामप्रदायिकता कम होने वाली है ?

SHRI F.H. MOHSIN : Now in Punjab it is very unfortunate that the Akali leaders, or some Sikh leaders, who have failed in their political strategy of winning votes, have adopted this attitude for the last few days, perhaps at the instigation of some communal elements. It is also clear that Shri Vajpayee made a speech in Punjab. In fact, he first made the speech in Punjab and repeated it in Assam. So, naturally, Punjab is also englf-ted in it. Wherever Vajpayee goes, all these tragedies will follow.

SHRI CHANDRAJIT YADAV : Don't give him that much importance.

SHRI F.H. MOHSIN : Let him have his due. He is the person who brings tragedy. But I would like to advise my Sikh friends ..

SHRI K.P. UNNIKRISHNAN : Have you seen the Prime Minister's letter to General Shah Nawaz Khan ?

SHRI F.H. MOHSIN : I have not met Shri Shah Nawaz Khan.

SHRI K.P. UNNIKRISHNAN : You must have seen it.

SHRI F.H. MOHSIN : You have also, seen it in the press. *(Interruptions)* I do not belong to Jamait-ul-ulema-e-Hind. So I have no access that letter. What you have reads I have also read in the press. I am not a member of either Jamait-ul-ulema-e-Hind or Jamat-e-Islami or any other Muslim organisation. I am only a member of the Congress oranisation. I know as much as you know from the press and no further.

SHRI ATAL BIHARI VAJPAYEE : Would you like to comment on that ?

SHRI F.H. MOHSIN : You can do it. I have no personal knowledge about it.

Sir, I would like to advise our Sikh brothers in Punjab; 'Don't be under the impression that you will have an independent State. There are some political parties who are instigating, but don't fall a prey to them.' As Sardar Buta Singh said that a foreign Sikh is instigating the Sikhs in Punjab, but I would like to say that there are some frustated politicians and poltitical parties who are also instigating them, But they will not have an independent State. If they are mistaken in thinking so, they are in a fools paradise. But let not this agitation be continued and let it not bring misery to all the Bengalis.

SHRI BABURAO PARANJPE : (Jabalpur) : You are talking about Punjab, and not Bengal.

SHRI F. H. MOHSIN : Yes, Punjab. If this agitation continues, there may be more killings in Punjab and there may be a communal strike there. The Muslim have suffered after the creation of Pakisian. Most of the muslim were not a party to the formation of Pakistan. You may remember, in those per-Independence days who were the voters ? Only the land-owners and tax-payers were the voters. There was no adult franchise then. People who had voted for Pakistan at that time were very few and they were the land-holders. Then our BJP people pointed out that these were the Muslim who had created Pakistan. We are suffering even today, even the Congress Muslim are suffering because of the mistake which some people committed in 1947. Let not the Sikhs commit the same mistake. Let them not be suspected by any other community people just as Muslim were suspected after the formation of Pakistan. the Sikhs are very hard-working, prosperous people. I want that Punjab should further prosper. But everybody should try to bring peace in Punjab.

Sir, I wish to speak about the linguistic minorities. It is a very light subject, it is not a serious subject. *(Interruptions)*. Sir, you have allowed me when I was criticising the BJP. Please allow me now also.

MR. CHAIRMAN : I am aware of it.

SHRI F. H. MOHSIN : I know. Even after the formation of linguistic State, it is quite natural that so many linguistic minorities still live in other State. In Maharashtra

some Kannadigas are there, Gujaratis are there, and Urdu-speaking people are also there. In Karnataka so many peop'e speaking other languages are there. It was never the intention of the Central Government or even of Jawaharlal Nehru at the time of agreeing to the formation of linguistic States that there should be a monolingual States. Linguistic minorities will have to be protected, their language will have to be protected. But what is being done in Karnataka even now? They have given a go-by to the three-language formula. They are insisting that a child should learn... *(Interruptions)*. Everybody should learn the language of the State, but at what stage? At the early age of 6 years a boy has to learn his own mother-tonque and along with that the regional language.

Now linguistic Minorities in Karnataka are facing great hardship. Bangalore itself has got more of non-Kannda speaking people than Kannada-speaking people. It is a cosmopolitan city. There are Tamil, Malyalam, Telugu and Urdu speaking people. Their languages should be protected. But let there not be any insistence at the age of six years. They want to make Kannada the media of instruction at all the stages, including the University Stage. If that be so, what will be the fate of other languages? Even for appearing in the Public Service Examination, they want to make Kanada the medium of examination. If that is there, it will cause un-told hardship.

The Central Government should call Chief Ministers Conference again only to discuss the language policy. Such conferences used to be held before. A clear cut direction should be given to all the States to pursue one single policy so that other linguistic minorities are not put to hardship and their feelings are not hurt.

श्री राम बिलास पासवान (हाजीपुर) : सभापति महोदय, मैं अभी कोई ऐसा मामला नहीं उठाना चाहता हूं जिससे सदन में जबर्दस्त हंगामा हो जाए और जो दूसरे मुद्दे हैं वह छूट जायें। अभी श्री कमलनाथ झा ने एक बात कही थी कि इस देश में जाति व्यवस्था नाम की कोई चीज नहीं रह गई है, सभी के साथ लोगों ने खाना-पीना शुरू कर दिया है, गांव से लेकर शहर तक, लेकिन मैं समझता हूं जो भी लोग यहां पर बैठे हैं वे इमानदारी से अपने अपने मन में विचार करें तो इसमें एक पैसा भी सत्यता नहीं मिलेगी। हां, शहरों में एट्रासिटीज का रूप बदल गया है, हम बैठकर साथ खा सकते हैं। लेकिन हम कमेटी के साथ मीनाक्षीपुरम गए थे। हमारे साथ कांग्रेस (आई) की वरिष्ठ सदस्या श्रीमती मर्गतम चन्द्रशेखर भी थीं, जोकि राज्य सभा की सदस्या है, मंत्री भी रह चुकी हैं और तमिलनाडू में कांग्रेस (आई) की प्रेसीडेन्ट हैं। दूसरे सदस्य भी पार्लमेन्टरी कमेटी के साथ में थे। जब हम मीनाक्षीपुरम गए तो हमने पता लगाने की कोशिश की कि उस घटना के पीछे किसका हाथ है। क्योंकि सरकार को तो विदेशी या अपोजीशन का हाथ होने का ही पता चलता है, अपने हाथ का पता चलता नहीं है। अगर कोई पूछ ले कि देश में 60 करोड़ की आबादी कैसे हो गई तो उसमें भी सरकार कह देगी कि विदेशी हाथ है। तो जब हम वहां गए तो एक लड़के से हमने बातचीत की, जिसका नाम सुवैया था और अब उसने अपना नाम बदलकर मोहम्मद यूनुस रख लिया है। उससे हमने पूछा कि क्या बात है तो उसने कहा कि आप पार्लमेन्टरी कमेटी में आए हैं, आप चलकर हमें चाय की दूकान पर चाय पिलवा दीजिए। जब हम चाय की दूकान पर गए और दूकानदार से पूछा तो उसने कहा कि चाय पिलाने में हमें कोई आपत्ति नहीं है परन्तु चाय पिलाने के बाद शाम को दूकान में आग लग जायेगी कि हरिजन को चाय क्यों पिलाई।

आप अगर मण्डल कमीशन की रिपोर्ट को देखें तो उसमें भी कहा गया है कि देश में ऐसी जातियां अभी भी हैं जिनको दिन में बाहर निकलने की इजाजत नहीं है। वे दिन में घर के अन्दर रहते हैं और जब रात में सब सो जाते हैं तब बाहर निकलते हैं। इसको आपने भी डेनाई नहीं किया है।

सभापति जी, मैं 1970 में भागलपुर कैम्प जेल में था। हम जमीन मुक्ति के लिए संघर्ष कर रहे थे। हमारी पार्टी के एम पी थे श्री कामेश्वर सिंह जो अब आपके यहां चले गए है। उनके पास दो हजार बीघे जमीन थी तो हमने उन्हीं के खिलाफ लड़ाई शुरू कर दी थी और हमको जेल भेज दिया गया था। हमने जेल में डायरी लिखनी शुरू की। एक आदमी से मैंने पूछा तुम्हारा नाम क्या है ? उसने कहा हिटलर है।

हमने कहा हिटलर कितने दिनों से जेल में हो। उसने कहा-13 साल से जेल में हूं। मैंने पूछा-उसके पहले ? उसने कहा-उसके पहले तीन साल जेल में था। मैंने पूछा-क्यों जेल में हो, और तुम्हारे खिलाफ केस क्या है ? उसने कहा-100 और 110 दफा के केस में मैं जेल में बन्द कर दिया गया हूं। तीन साल बाद जब मैं जेल से बाहर निकला, तो मुझे फिर पकड़ लिया गया। क्योंकि जेल में पखाना साफ करने वाला कोई नहीं था। जब तक पखाना रहेगा, हिटलर जेल में सड़ता रहेगा। इसी संबंध में कुछ दिनों पहले मैंने एक सवाल पूछा था, जिस पर प्रधान मंत्री जी बिगड़ गईं। उन्होंने कहा-मैं भी गांधी आश्रम में पखाना साफ करने का काम करती थी। पखाना साफ करने का काम सब करते हैं। सब मातायें अपने बच्चों का पखाना साफ करती है, लेकिन वे मेहतरानी नहीं कही जाती। यह जाति व्यवस्था है, हमारे माथे पर यह कलंक का टिका लगा हुआ है। मैंने उस दिन कहा था, मंडल कमीशन पर, इस देश में लोग गाय को सब मां कहते हैं। गाय का दूध पीते हैं। लेकिन जब गाय की मृत्यु हो जाती है तो हरिजनों के कंधों पर फैंक दिया जाता है क्यों ? या तो गाय को मां कहना बन्द कर दीजिए, नहीं तो उसका भी दाह-संस्कार उसी तरह से कीजिए, जिस तरह से मां का करते हैं। गाय मर जाएगी तो उठाएगा कौन-हरिजन। पखाना करेगा कोई, उठाएगा हरिजन। जूता पहनेगा दूसरा, लेकिन बनाएगा कौन-हरिजन। मकान में रहेंगे दूसरे, लेकिन बनायेंगे हरिजन। इस देश में जब तक यह व्यवस्था रहेगी, तब तक गृह मंत्री जी आप समझ सकते हैं कि देश की क्या स्थिति होगी। मैं गृह मंत्री जी का सम्मान करता हूं और उनकी इज्जत करता हूं। गृह मंत्री जी आज की परिस्थिति में जहां सारी चीज मोनोपॉलाइज हो रही है और सारी चीजें कैबिनेट से लेकर चपरासी तक एक व्यक्ति के इशारे पर चलती है, उसमें भी आप स्वतन्त्र विचार रखते हैं, यह बहुत खुशी की बात है। मैं आप से कहना चाहता हूं कि किसी चीज को बिना सोचे समझे कह देना कि इस देश में जातीयता नहीं है, जाति के आधार पर कुछ नहीं होता है, मैं समझता हूं कि यह समस्या देश के प्रति आंख मूंदना है। मैंने इसी सदन में जे० एन० यू० के संबंध में मामला उठाया था। शिक्षा मंत्री जी जवाब दे रही थीं। उस समय मैंने कहा था कि यह आपका काम नहीं है, यह गृह मंत्री का काम है। आपके कथनानुसार जवाहरलाल नेहरू यूनिवर्सिटी में प्रवेश में 22.5 प्रतिशत रिजर्वेशन है। जे० एन० यू० में 30 हजार स्टूडैंट्स हैं। इनमें कुल मिलाकर हरिजन-आदिवासी 316 है। कहां 30 हजार और कहां 316-कितना बड़ा अंतर है। 1981 में एम. फिल और पी.एच.डी. का साक्षात्कार हुआ था, जिसमें 24 शैड्यूल्ड कास्ट और ट्राइब्स के लोग सम्मिलित हुए। 30 अंक ओरल के लिए रखे गए थे। जहां एक तरफ एक व्यक्ति को 30 अंकों में 24-25 अंक प्राप्त हुए हैं वहीं ह न आदिवासी में से नौ स्टूडैंट्स को एक अंक प्राप्त हुआ है, चार उम्मीदवारों को दो अंक दिए गए, पांच उम्मीद वारों को तीन अंक दिए गए, एक बम्मीदवार को चार अंक प्राप्त हुए और पांच उम्मीदवारों को पांच अंक प्राप्त हुए। यह क्या जाति व्यवस्था की बात नहीं है। इन्टरव्यूह श्री के.पी. मिश्रा जी। ले रहे थे। इंडिया टू-डे के पेज 143, फरवरी, 1981 में उन्होंने कहा है कि :

"We have introduced a system of 20 per cent reservation for socially deprived students which has played havoc with the quality of entrants."

हैवट क्रिएट किया हुआ है। दंडपाणि जी बता रहे थे कि सबसे ज्यादा रिजर्वेशन तमिलनाडु में है। पहले रिजर्वेशन सिस्टम शुरू हुआ है कर्नाटक में और रिजर्वेशन साउथ के दूसरे राज्यों में शुरू हुआ।

क्या वहां का एडमिनिस्ट्रेशन बिहार से खराब है, यू०पी० से खराब है? मैं तो आप से यह कहना चाहता हूं-यदि देश में मैरिटोरियस लोगों को रखना था तो अंग्रेजों को क्यों भगाया? वे तो सब से ज्यादा मैरिटोरियस थे ... ।

एक माननीय सदस्य : नहीं, ऐसी बात नहीं थी।

श्री रामविलास पासवान : अंग्रेजों के जमाने में एक पुलिस इंस्पेकटर भी बनने के काबिल नहीं थे। आप काबिल थे, लेकिन बनने नहीं दिया जाता था। साइकल किसी को पकड़ने नहीं देंगे और कहेंगे कि साइकल चलाना नहीं जानते हो। पहले साइकल तो दो, गिरेंगे, उठेंगे, सीख जायेंगे, लेकिन आप तो साइकल चलाने देना ही नहीं चाहते। एक तरफ पांच हजार साल से संस्कार बनाने का काम हुआ, अब एक दिन में कहें कि रामविलास योग्य है या नहीं - यह नहीं चल सकता, यह तो मूर्खता है। इसलिये मैं कह रहा था कि इस देश में जाति-व्यवस्था सब समस्याओं की जननी है।

मैं गृहमंत्री जी का ध्यान 9 फरवरी की घटना की ओर दिलाना चाहता हूं। जे०एन०यू० के हरिजन स्टूडेन्ट के साथ खुल्लम-खुल्ला वहां के प्रो०के०पी० सक्सेना ने कहा "तुम शेडयूल्ड कास्ट के हो, तुम को पेड़ से बांध कर पीटना चाहिये।" वहां के तमाम स्टूडेन्टस ने, न सिर्फ शेडयूल्ड कास्ट्स और शेडयूल्ड ट्राइब्स के, बल्कि तमाम छात्रों ने हरिजन छात्रों का साथ दिया और कालिज को बन्द रखा। लेकिन गवर्नमेन्ट ने क्या किया? आज तक उस एस०एच०ओ० के खिलाफ कोई कार्यवाही नहीं की गई। 9 फरवरी की घटना का आज तक वह चार्जशीट नहीं दे रहे हैं। जब भी किसी के खिलाफ अनटचेबिलिटी का मुकदमा दर्ज होता है, जब भी किसी के खिलाफ प्रोटेक्शन आफ सिविल राइट्स के विरुद्ध मुकदमा दर्ज होता है तो इमीडिएटली उस को सस्पेण्ड किया जाता है, क्या इस को सस्पेण्ड किया गया? नहीं किया गया। आप कहेंगे कि एक्ट बनाया हुआ है। लेकिन एक्ट अलग है और फैक्ट अलग है। इस जाति व्यवस्था में सारी-की-सारी चीज चक्की में पिस कर रह जाती है। यहां दिल्ली में एक शोला भड़क रहा है। गृह मंत्री जी मैं आपको वार्निंग देता हूं - आज देश में जो शोला सुलग रहा है - आप भले ही कहें कि शेडयूल्ड कास्ट्स के साथ एट्रासिटीज का ढंग बदल गया है, लेकिन फिगर्स वह भी नही बतलाती हैं, फिगर्स बतलाती हैं कि एट्रासिटीज बढ़ रही हैं। मैं वार्निंग देता हूं - इस देश में दो पीढ़ियों की लड़ाई चल रही है - एक रंगा साहब की पीढ़ी है, जगजीवन राम जी और भोला पासवान शास्त्री की पीढ़ी है जिन्होंने उस अत्याचार को बरदाश्त कर लिया। उन्होंने समझ लिया कि हमारे ऊपर शोषण होता रहेगा, हमारा काम जुल्म सहना है, सब की सेवा करना है। लेकिन एक दूसरी पीढ़ी है - जो रामविलास पासवान की है। वह टूट सकता है लेकिन झुक नहीं सकता। जिन की आजादी के बाद की पैदाइश है। इस पीढ़ी को गर्व है कि इस देश में जितना अधिकार ब्राह्मण को है, उतना ही अधिकार हरिजन को भी है, इस देश में जितना अधिकार एक रानी को है, उतना ही अधिकार गांव की एक मेहतरानी को है।

PROF. N. G. RANGA : We all agree.

SHRI RAM VILAS PASWAN : In what sense ?

मैं गृह मंत्री जी से कहना चाहूंगा - गृह मंत्री जी इस चीज को समझें।

पिछले महीने की ता० 4 को मैं रोहतास गया था। रोहतास में शेडयूल्ड कास्ट्स और शेडयूल्ड ट्राइब्स का सम्मेलन होने वाला था। वहां के

कलैक्टर 'केदारनाथ मिश्र' । आप जानते हैं - मुख्यमंत्री जगन्नाथ मिश्र हैं। जय जगन्नाथ, जय केदारनाथ, जय विश्वनाथ...... ।

श्री अटल बिहारी वाजपेयी : उन्होंने 'मिश्र' शब्द हटा दिया है ।

श्री रामविलास पासवान : हां, उन्होंने मिश्र शब्द हटा दिया है। मैं कह रहा था कि वहां के कलैक्टर "केदार नाथ मिश्र" हैं। ता. 4 फरवरी को कान्फरेंस होने वाली थी, उस के एक दिन पहले ता० 3 को उन्होंने आर्डर दिया - कि इस फील्ड में नहीं होगी। जब कि वह नान-पोलिटीकल कान्फरेंस थी, सभी लोग उस में थे। जब दूसरी जगह मीटिंग आर्गेनाइज की तो उन्होंने दूसरे दिन सुबह दफा 144 लागू कर दिया। उस के बाद वहां जो 13-14 गेट बनाये गये थे, डा० अम्बेडकर गेट था, दूसरे गेट थे, उन को तोड़ दिया गया। वहां एक सिविल सर्जन शेडयूल्ड कास्ट के थे, उन पर डण्डा चलवा दिया। उन सिविल सर्जन ने कहा - ये तो पागल हो गये हैं, इन की मेडिकल बोर्ड से जांच करवानी चाहिये।

जहां इस तरह की सनक दिमाग में हो वहां क्या हो सकता है। मैं जानना चाहता हूं आपका सेंट्रल हाल है। जो कांस्टीचुएट असेंबली थी। डा० अम्बेडकर को संविधान का पिता कहा जाता है। सब लोगों को वहां पर फोटो लगी हुई है। कभी आपने गौर किया कि वहां पर डा० अम्बेडकर की फोटो भी होनी चाहिए।

PROF N. G. RANGA : We have his statue here.

SHRI RAM VILAS PASWAN : Motilal Nehru's statue is also there.

PROF N. G. RANGA : Dr. Ambedkar's statue, we have.

श्री रामविलास पासवान : स्टेचू तो मोती लाल नेहरू का भी है। अन्दर भी उनकी प्रतिमा है। यह डिसक्रिमिनेशन क्यों है। हमारे लिए अगर कोई वेद, पुराण या भगवान है तो डा० अम्बेडकर है। इसलिए भी कि वे संविधान के जनक हैं। उनके लिए आप थोड़ी सी जगह स्पेयर नहीं कर सकते? यह बात हमारे जैसे लोगों को खलती है। हमें शंका होती है कि कहीं आपकी कथनी और करनी में अन्तर तो नहीं है। मैं ज्यादा समय नहीं लूंगा। मैंने यह जानकारी चाही थी कि किस मिनिस्ट्री में कितने शेडयूल कास्ट या शेडयूल ट्राइब के कर्मचारी है।

Ministry of Steel : "Information is being collected and laid on the Table of the House."

Ministry of Agriculture : "Information is being collected and laid on the Table of the House."

Ministry of Works & Housing : "Information is being collected and laid on the Table of the House."

Ministry of Irraigation : "Information is being collected and laid on the Table of the House."

सब जगह से यही जबाब आया है कि इन्फरमेशन ली जा रही है। रेल मन्त्रालय का जवाब आया है। इसमें ग्रुप ए में टोटल संख्या 102 है। इसमें अनुसूचित जाति का एक भी नहीं है और न ही शेडयूल ट्राइब है। ग्रुप बी में टोटल 247 हैं। अनुसूचित जाति के दो हैं, जनजाति निल है। ग्रुप सी में टोटल 145 हैं। इसमें अनुसूचित जाति का एक है और जनजाति निल है। ग्रुप डी जिसमें फोर्थ क्लास एम्प्लायज होते हैं उनकी टोटल संख्या 52 है। इसमें अनुसूचित जाति के 8 हैं और अनुसूचित जनजाति निल है। यह जवाब अनस्टार्ड क्वेश्चन नम्बर 4318, दिनांक 24-3-83 का है। आज आप क्या यह कहना चाहते हैं कि पासवान तुम 35 साल के बाद चपरासी के लायक भी नहीं हो। मैंने इस

सदन में कहा है कि आप एक कमीशन बना दीजिए ।

श्री चन्द्र जीत यादव : फोर्थ क्लास में भी जाओगे तो उसमें भी मैरिट गिर जाएगी ।

श्री राम विलास पासवान : हां उसमें भी मैरिट गिर जाएगी । आप कमीशन मुकरर कर दीजिए । आसाम की फाइल गायब हो गई । पंजाब की फाइल गायब हो गई । जब हो हल्ला हुआ तो फाइल आ गई । उसमें भी आप पता लगा लीजिए कि कहीं कोई अनुसूचित जाति या बैकवर्ड क्लास के अधिकारी का हाथ तो नहीं हैं ।

रेलवे मन्त्रालय के आई. आर. सी. ओ. एल. इसका फुल फार्म पता नहीं क्या है । इसमें ग्रुप ए में कुल 75 हैं । इसमें शेडयूल कास्ट के तीन हैं । शेडयूल ट्राइब निल है । ग्रुप बी में कुल 99 हैं । इसमें अनुसूचित जाति के 3 हैं अनुसूचित जनजाति निल है । ग्रुप सी में 448 है । इसमें अनुसूचित जाति के 15 और अनुसूचित जाति का एक है । ग्रुप डी में 248 हैं । इसमें अनुसूचित जनजाति के 32 और अनुसूचित जनजाति के 2 हैं । यह स्थिति है । गृह मन्त्रालय में प्रथम श्रेणी में 1·4 परसेंट और द्वितीय श्रेणी में 1·5 परसेंट अनुसूचित जनजाति के अधिकारी हैं । तृतीय श्रेणी जिसमें क्लर्क आदि होते हैं उनमें 0.6 परसेंट हैं । आई ए. एस. और आई. पी. एस. में तो ये फिट हो सकते हैं लेकिन तृतीय श्रेणी में ये अनफिट हैं ।

प्रधानमन्त्री के डिपार्टमेंट की स्थिति देखिए । ग्रुप ए में कुल 208 स्थान हैं । इसमें अनुसूचित जाति के 6 हैं और अनुसूचित जनजाति 2 के हैं ग्रुप बी में कुल 113 हैं । इसमें अनुसूचित जाति के 6 हैं और अनुसूचित जनजाति के 3 हैं ।

यह स्थिति आजादी के 35 साल के बाद है । हमारे यहां हरिजन आदिवासी जरा-सा भी सिर उठाता है तो जगन्नाथ मिश्रा जी की सरकार कहती है नक्सलाइट के नाम पर गोली से उड़ा दो । उत्तर प्रदेश में पुलिस एनकाउन्टर के नाम हर डकैत को मारने के लिए कहा जाता है । मालूम है जो डकैत मारा गया वह जंगल में घूम रहा है उसके बाद कहते हैं कि उसे जेल में बन्द कर दो, फिर मालूम होता है कि जिसको बंद किया वह भी दूसरा था । जो डकैत है, वह तो घूम ही रहा है । मैं नक्सलाइट का पक्षधर नहीं हूं । लेकिन मैं मंत्री जी से कहता हूं कि जिस जैन धर्म की आप अराधना करते है उनके प्रति हमारी भी श्रद्धा है । जहां बताया गया कि झाड़ू और बुहार कर चलो जिससे किसी जीव की हत्या न हो वहीं आदमी की किस प्रकार बर्बरता से हत्या की जाती है ? एक उदाहरण मैं आपको देना चाहता हूं । 6 अप्रैल को मैंने बोकारो के बारे में प्रश्न पूछा था कि बोकारो इस्पात कारखाने में कुल कितने प्लाट आवंटित किए गए और कितने अनुसूचित जाति-जनजाति के व्यक्तियों को दिए गए ? जवाब मिला कि दुकान हेतु 411 प्लाट दिए गए और उसमें से शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लोगों को सिर्फ 4 प्लाट दिए गए । आपको पता है कि आदिवासियों की जमीन खाली करवा कर बोकारो लोह नगर को बसाया गया । जब पूछा जाता है तो कहते हैं कि रिजर्वेशन के आधार पर दिया गया । वही चार प्लाट कोटे में भी आ जाते हैं और इसमें भी आ जाते हैं । 6 तारीख को जब मैंने पूछा था कि बोकारो में कितने भू-खण्ड वितरित किए गए और उसमें से अनुसूचित जाति और जनजाति के लोगों को कितने दिए गए जवाब मिला कि सदस्यों को 461 भू-खण्ड आवंटित किए गए हैं । समिति द्वारा दी गई जानकारी के अनुसार अनुसूचित जाति के तीन और अनुसूचित जन-जाति के दो सदस्यों को भू-खण्ड आवंटित किए गए हैं । जो डिसप्लेस किए गए हैं उन लोगों को मकान बनाने के लिए दिए जाते हैं । वहां एक नारा है कि लोटा, झोटा और सोटा तीनों का बहिष्कार करो । लोटे का मतलब मारवाड़ी से, झोटे का मतलब बाबू साहब लोग और झोटे का मतलब जो पंजाब से आए हुए

है। उन लोगों को गुस्सा आ रहा है । उनकी मांग है कि इन तीनों को वहां से हटाया जाए। उनको गुस्सा आने का सबसे बड़ा कारण यही है कि उनके साथ जस्टि्स नहीं हो रहा है । जब मैं बोकारो गया था तो लोगों ने कहा कि बाबू तुम क्या करते हो ? हम जंगल में भागते फिर रहे हैं फिर भी लकड़ी नहीं मिलती, पंतगा भून-कर खा रहे हैं। फारेन मिशनरीज उनके पास जाते हैं, सेवा करते हैं, लोभ-लालच देते हैं उसके बाद वे क्रिश्चियन बन जाते हैं । आप हिन्दू धर्म की पूजा-पाठ पढ़ाते रहिए । आपका पैसा कहां चला जाता है पता नहीं मैंने ऐसे ही एक प्रश्न में पूछा था कि छटी पंचवर्षीय योजना में शेड्यूल्ड ट्राइब्स के लोगों पर कितना खर्च होगा ? जवाब मिला कि 650 करोड़। मैंने पूछा कि इस समय शेड्यूल्ड ट्राइब्स की जन-संख्या कितनी है ? जवाब मिला कि 1981 में 5 करोड़ 28 लाख की जनसंख्या थी । मैंने हिसाब लगाया कि 650 करोड़ रुपया 6 साल में 5 करोड़ 28 लोगों में बांटा जाए तो एवरेज पर-हेड छ: मास में एक सौ बीस रुपया, एक साल में बीस रुपया और एक महीने में एक रुपया सत्तर पैसा एक आदमी पर आयेगा।

जब मैंने दूसरा प्रश्न पूछा कि छठी पंचवर्षीय योजना के दौरान अनुसूचित-जाति और जन-जाति के परिवारों को गरीबी की रेखा से ऊपर उठाने के सम्बन्ध में क्या सरकार ने कोई ठोस लक्ष्य निर्धारित किए हैं। सरकार ने कहा कि जी हां, श्रीमान, छठी योजना की अवधि में पचास प्रतिशत अनुसूचित जाति और जनजाति के परिवारों को आर्थिक सहायता कार्यक्रमों से गरीबी की रेखा से ऊपर लाने का लक्ष्य रखा गया है। यह रुपया आपने दिया है और इसमें डेढ़ रु० महीना एक आदमी पर पड़ेगा। अगर 50 परसेंट छांट दें तो 3 रु० महीना पड़ेगा। तो इतने थोड़े से रु० से आप कैसे 50 प्रतिशत लोगों को गरीबी की रेखा से ऊपर उठा सकते हैं यह जो 600 करोड़ रु० के करीब की रकम है इसमें से 300 करोड़ रु० तो सरकारी तंत्र की जेब में चला जाएगा। मैंने पूछा कि स्वैच्छिक संस्थायें कितनी हैं, तो मालूम हुआ 32 हैं। एक होशियार जब चोरी करने के लिये चलता है तो अपनी जेब में रोटी का टुकड़ा भी रखता है। ज्यों ही कुत्ता सामने आये तो रोटी का टुकड़ा उसके सामने फेंक दो। कुत्ता रोटी खाने में लग जायेगा और वह आराम से चोरी करेगा। यही हालत हो रही है। इसलिये जब तक सरकार की नीयत साफ नहीं होगी तब तक कुछ नहीं होगा।

रेट्रोसिटीज के बारे में देखें 6 अप्रैल 1983 के जवाब में सरकार ने कहा है कि 1981 में शेड्यूल कास्ट के लोगों की हत्यायें हुई हैं। राज्यों द्वारा दिये गये आंकड़ों के अनुसार अनु-सूचित जातियों की हत्या के 493 मामले और 1982 में 512 मामले दर्ज किये गये। हत्यायें वढ़ रही हैं। दिल्ली में भी हत्या के मामले बढ़ रहे हैं यह मंत्री जी कहते हैं। दूसरे अपराधों के बारे में कहेंगे कि कम हो रहे हैं। क्यों ? क्योंकि छोटे मोटे मामले तो लिखे ही नहीं जाते। हत्या को तो छुपा नहीं सकते। आजादी के 35 साल बाद जहां हत्या के मामले कम होने चाहिये, वहां हत्यायें बढ़ रही हैं। अभी हमारे साथियों ने भी बताया और आपने अपनी रिपोर्ट में भी कहा है कि पिपरा में, पारसवीघा में, कफाल्टा में, साहूपुर में हरिजनों पर अत्याचार हुए। आखिर किसी चीज की सीमा होती है । साहूपुर में कई हरिजन मारे गये, कफाल्टा में 18 हरिजनों को इसलिये गोली से उड़ा दिया गया क्योंकि वह एक बड़े आदमी के दरवाजे से शादी करने जा रहे थे लेकिन एक भी आदमी को एक दिन की भी सजा नहीं हुई। जनता पार्टी की भले ही आप निन्दा करें, लेकिन उस सरकार ने बेलची की घटना में पुलिस को इतना टाइट कर दिया था की कोर्ट को झक मार कर दो आदमियों को फांसी की सजा सुनानी पड़ी। लेकिन आपने तो एक आदमी को भी गिरफ्तार नहीं किया। राम स्वरूप राम के क्षेत्र में गैनी में 6 हरिजनों की हत्या की गई, और जिस जाति के मारने वाले

लोग थे उसी जाति का वहां मिनिस्टर था और एस. पी० था। एस० पी० ने कहा तुम घबराओ नहीं हत्या कर के आओ हम तुम्हें बचा लेंगे। क्रिमिनल प्रोसीजर कोड के मुताबिक 3 महीने के अन्दर चार्जशीट देनी चाहिये, लेकिन उन अपराधियों को 92 दिन में चार्जशीट दी गई, जिस का नतीजा हुआ सब को बेल मिल गई । यह प्रशासन है।

मेरे पास बिहार का पेपर है, दूसरों की बात छोड़ दीजिये। हरिजन विधायक दल की बैठक श्री योगेन्द्र मकवाना जी ने पटना में बुलायी थी। पेपर की कटिंग है कि इस मीटिंग को करने के लिये पटना में हाल नहीं खोला गया, श्री मकवाना जी को मीटिंग नहीं करने दी गई। मेरी बात तो समझ में आती है, लेकिन खुद इन की पार्टी के नेता को मीटिंग नहीं करने दी गई। कि 1982 में जहां देश भर में 487 हरिजनों की हत्यायें हुई वहां बिहार में दो वर्ष में 144 हरिजनों की हत्या हुई। कांग्रेस आई का एक एम० एल० ए० कह रहा है कि वर्तमान मुख्य मंत्री के दो वर्ष के शासनकाल में हरिजनों पर अत्याचार की घटनाओं में अप्रत्याशित वृद्धि हुई है। इस अवधि में राज्य के थानों में दर्ज रिर्पोटों के अनुसार हरिजनों पर अत्याचारों की 3,957 घटनायें हुई हैं जिनमें हत्या की 144 और बलात्कार की 171 घटनायें शामिल हैं। भूतपूर्व मंत्री श्री राम रतन राम और श्री जीतन राम (दोनों इंका एम०एल०ए०) ने आज यहां संवाददाताओं को बताया की सरकारी रेकार्ड के अनुसार 1980-81 में हरिजनों पर 1,949 अत्याचार की घटनायें दर्ज की गई हैं।

17-00 hrs

(Mr. Deputy Speaker in the Chair)

जब कि 1981-82 में हत्याओं की घटनाएं बढ़ते-बढ़ते 2062 हो गई। अंत में उन्होंने कहा है कि बैठक में आम राय थी कि प्रधान मंत्री के 20-सूत्री कार्यक्रम के अन्तगर्त हरिजन कल्याण में तमाम कार्यक्रम सिर्फ कागज़ी है। हरिजनों की आर्थिक स्थिति के सुधार के बारे में इस देश में कोई कार्यक्रम नहीं किया गया है।

मैं पटना से आता हूं। 17-2-82 को मैं वहां गया। वहां सीताराम पासवान एक रिक्षा चालक था। उसका कसूर इतना ही था कि पुलिस वाले जो शराब का अवैध धन्धा करते थे, उसके बारे में वह थाने में जाकर कह देता था कि यह पुलिस पैसा वसूलती है। 17.2.83. को उसको घर से खींचकर ले गये, लेजाकर उसको इतना मारा कि कोर्ट में उसके मुंह से खून उगलने लगा और कोर्ट में उसकी मृत्यु हो गई। इस व्यक्ति का फोटो वगैरह के साथ सारा मामला आया है।

हमारी अपनी कांस्टीटुएंसी में एक बहुत बड़ा महन्त है पातेपुर का। 14.2.83 को बालदेव नाम के हरिजन को ले गया और उसको लेजाकर मार दिया। वहां ऐसा लगता है कि हरिजन को, गरीब गुरवा को ऐसे मारा जा रहा है जैसे चिड़िया को उड़ा रहे हों।

एक बहुत ही अच्छा सामाजिक कार्यकर्ता नजरुल हस्न था जो कि खगरिया जिले में ग्राम सोनिहार गांव का रहने वाला है। उसी गांव का मंत्री भी है। मृतक के परिवार ने चार्ज लगाया कि हत्या में मंत्री का हाथ है। मैंने भी गृह मंत्री जी को इस बारे में पत्र लिखे। बिहार के उक्त मंत्री जी शुरू से ही उसके विरोधी रहे हैं। उस प्रसिद्ध आदमी की दिनदहाड़े हत्या कर दी गई। तजरुल हस्न की हत्या 11.12.82 को की गई। मैं यह कहना नहीं चाहता था, कि बिहार में कैसा राज्य चल रहा है।

मैंने मांगा नहीं था। हमारे यहां देहुली की घटना के बाद होम मिनिस्टर ने पुलिस को

डैपुटेशन पर हमारे घर पर भेज दिया। पुलिस ने मुझे पूछा, हमने कहा कि हम नहीं जानते तुम रहो या न रहो, तुम्हारी ड्यूटी है। होम कमिश्नर बिहार ने हमारे नाम से अंगरक्षक दे दिया। मैं आपको बतलाता हूं कि होम कमिश्नर की चिट्टी हमारे पास आई 17 दिसम्बर, 82 की कि आपके लिये अंगरक्षक तुरंत देने को कहा है। लेकिन वहां एस०पी० इतना बलशाली है कि उसने आज तक उसे रिलीव नहीं किया जब कि इस बीच में 3 बार होम मिनिस्टर को मैं लिख चुका हूं। मैंने इसी सदन में कहा कि होम मिनिस्टर, प्रधान मंत्री, चीफ मिनिस्टर ज्यादा पावर फुल हैं या एस०पी० ? आई०जी० लिखता है, लेकिन एस०पी० उसका पालन नहीं करता है जब एम०पी० के साथ इस तरह की बात होती है तो औरों के साथ क्या हालत होगी ?

पता नहीं क्या बात है, आज से 5,10 दिन पहले मैंने फिर लिखकर लिया लेकिन पता नहीं उस पर एक्शन हुआ या नहीं ?

श्री प्रकाश चन्द्र सेठी : मैंने मुख्यमंत्री को लिखा है, उन्होंने कहा है कि कर दूंगा।

श्री रामविलास पासवान : कर दूंगा ? आर्डर तो आटोमैटिक निकला हुआ है। आप कहें तो मैं पढ़कर सुनाता हूं :

प्रेषक हैं गृह आयुक्त, श्री तारकेश्वर प्रसाद, सरकार के अवर सचिव।

"सेवा में,

आरक्षी महानिरीक्षक,
बिहार, पटना

पटना दिनांक 17 दिसम्बर, 82

विषय : श्री राम विलास पासवान, सदस्य लोक-सभा के साथ श्री योगेन्द्र प्रसाद सिंह, साक्षर आरक्षी 197, खगडिया पुलिस लाइन को अंग रक्षक के रूप में प्रतिनियुक्ति करने के सम्बन्ध में।

महोदय,

उपयुक्त विषय पर गृह-आयुक्त को संबोधित श्री राम विलास पासबान सांसद सदस्य के आवेदन-पत्र की प्रतिलिपि संलग्न करते हुए मुझे अनुरोध करना है कि श्री राम विलास पासवान-संसद सदस्य के साथ श्री योगेन्द्र प्रसाद सिंह साक्षर आरक्षी 197 खगडिया पुलिस लाईन को उनके साथ अंगरक्ष के रूप में प्रति नियुक्त करने की आवश्यक कार्रवाई शीघ्र करने की कृपा करें, तथा की गई कार्रवाई से सरकार को भी अवगत कराने की कृपा करें।

यह होम कमिश्नर ने 17 दिसम्बर को लिखा है। उसके बाद 3 बार होम मिनिस्टर ने 2 बार माननीय स्पीकर साहब ने लिखा। आप इससे समझ सकते हैं कि भारत का होम मिनिस्टर ज्यादा पावरफुल है, लोक-सभा का स्पीकर या चीफ मिनिस्टर या महज वहां बैठा हुआ एस० पी० ?

मैं सरकार से एक बात कहना चाहता हूं कि दो चीज आप कीजिये। एक तो जहां बैकलाग पूरा नहीं हो रहा है, उसको पूरा करने के लिये आप एक दूसरे पर मत छोड़िये।

आप कैबिनेट सब-कमेटी बनाते हैं। इसके लिए भी आप कैबिनेट सब-कमेटी बनाइये और उससे कहिए कि इतने दिन में सारा बैकलाग पूरा करने की आपकी ड्यूटी है। यदि आप कहते हैं कि कैसे हो जायेगा, सूटेबल कैंडीडेट्स नहीं मिलते हैं तो उनके लिये आपको ट्रेनिंग की व्यवस्था करनी होगी। जनता पार्टी के टाइम में सेल खोले गये थे। रसायन मंत्रालय में सेल खोला गया था। आप भी ट्रेनिंग का प्रबंन्ध करें अगर सौ आदमियों की जरूरत हो तो आप 200 को ट्रेनिंग दिलवाइये और उस सेल पर

जवाबदेही रखिए। इस तरह से साल दो साल में ही आपको 50 की जगह पर 100 मिल जायेंगे।

जहां तक हरिजन एट्रासिटीज का सवाल है, जनता पार्टी के समय में कलक्टर और एस. पी. पर इसकी रेस्पांसिबलिटी फिक्स की गई थी कि जिस जिले में भी होगा वहां के डी. एम. और एस. पी. को सस्पेंड कर दिया जायेगा।

PROF N. G. RANGA : That was the policy adumbrated by Pandit Jawahar Lal Nehru at our instance. The policy was that there should be special training given for a particular period in order to help these S. C. and tribal people to get through the competitive examinations and get qualified. I do not know whether it is being implemented now or not.

SHRI RAM VILAS PASWAN : It is not being implemented.

SHRI CHANDRAJIT YADAV : Policy is all right, but it is not being implemented.

श्री रामविलास पासवान : मैं गृह मन्त्री जी से आग्रह करूंगा कि देहुली के सम्बन्ध में अगर डी एम और एस पी पर रेस्पांसिबिलिटी फिक्स की गई होती तो साढूपुर में घटना नहीं होती और बगल में रामपुरा में घटना नहीं घटती। उस समय भी हमने यहां पर कहा था कि वहां का एस पी और एडमिनिस्ट्रेशन लापरवाही कर रहा है। वह पार्लमेन्टरी कमेटी के सामने आए ही नहीं। उन्होंने कहा यह पार्लमेन्टरी कमेटी क्या है? नतीजा यह हुआ कि कुछ ही दिनों में तीन घटनायें घट गईं। इसलिए हम समझते हैं कि एस पी और डी एम पर रेस्पांसिबिलिटी फिक्स कीजिए और जहां भी इस तरह की कोई घटना हो-कम्युनल और कास्ट बेसिस पर, तो आप उस इलाके पर लेवी लगाइये। यह इसीलिए किया जाता है कि लोग भूखे मर जायेंगे। हरिजनों के अलावा अगर कोई राजपूत या ब्राह्मण भी मरता है तो उसके लिये भी आप एक लाख रुपया दीजिए। इस तरह के जो 25-30 सेंसिटिव जोन्स हैं वहां पर आप प्रति परिवार 5-10 पैसा लेवी लगाइये और उसमें सरकार भी अपनी तरफ से पैसा दे। वह पैसा जमा रहे और जब भी कभी कोई हत्या हो तो उसमें से आप एक लाख रुपया दे दीजिए। इस तरह से इस पर कुछ कन्ट्रोल किया जा सकता है। लेकिन अगर पीछे से पोलिटिकल बैकिंग होगी तो कुछ नहीं होगा।

मण्डल कमीशन के बारे में भी मैं कुछ कहना चाहता हूं। श्री चन्द्रजीत यादव, चौ० ब्रह्म प्रकाश, श्री दण्डपाणि-सभी लोगों ने उस समय आग्रह किया था कि पिछले वर्गों के साथ आप कब तक खिलवाड़ करते रहेंगे या फिर आप सीधे कह दीजिए कि कुछ नहीं मिलेगा। आपने एक काका कालेलकर कमीशन बनाया, दूसरा मण्डल कमीशन बना, दोनों में परिस्थितियों के मुताबिक कुछ अन्तर तो होगा ही। आप सेक्रेटरीज का एक तीसरा कमीशन बना रहे हैं। चौथी कैबिनेट सब कमेटी हो जायेगी फिर इन सभी को देखने के लिए एक और कमीशन बन सकता है। इस प्रकार आप कमीशन के बाद कमीशन बनाते चले जायेंगे। यह तो विषय वस्तु से भागना होगा। इस देश में असम की समस्या बन गई, पंजाब की समस्या खड़ी हो गई है। अगर असम में इतनी गरीबी न होती तो समस्या कन्ट्रोल हो सकती थी लेकिन जब पेट में अन्न नहीं होगा तो देश की पूजा नहीं होती है।

शैडयूल्ड ट्राइब्स वोट दिए रहते तो आपको 167 वोट मिलता। यह आप ठगने के लिए बताते हैं। यदि पुलिस के संरक्षण में वोट दिये रहता तो आपको क्या 73 हजार में सिर्फ 167 वोट मिलता। मैं आपसे कहना चाहता हूं कि पिछड़ों द्वारा हक को मांगना उनका संवैधानिक अधिकार है। आर्टिकल 340 के तहत वे मांगते हैं। फण्डा मैंटल राइट 14 के तहत मांगते हैं। फण्डा मैंटल राइट 16 के तहत वे मांगते हैं। मैं खासकर आपको यूपी और बिहार के बारे में

बताना चाहता हूं, साउथ की बात आप छोड़ दीजिए। हम लोग एक कान्फ्रेंस में मद्रास गये थे। वीरवाणी जी उसके संचालक थे। दंडापाणि जी भी वहां गये थे। पैरीयार का चलाया हुआ मूवमेंट है। पहली बार हमको लगा कि साउथ और नार्थ बैकवर्ड के सवाल पर एक हो रहे हैं। यदि बैकवर्ड क्लास को रिजर्वेशन नहीं दिया तो आन्दोलन शुरू हो जाएगा।

SHRI N. G. RANGA : In regard to the awakening of the backward classes and Harijans, people of the North are far behind as compared to the people in South India.

SHRI RAM VILAS PASWAN : May be, I am backward because I cannot be a priest of a temple though I may be very literate.

PROF. N. G. RANGA : You have not understood my point.

श्री राम विलास पासवान : मैं कह रहा था कि बिहार और यू पी में हमारे समय में आंदोलन चला था। कर्पूरी ठाकुर चीफ मिनिस्टर थे। उन्होंने रिजर्वेशन लागू किया था, जिस पर बहुत हंगामा हुआ था। लेकिन अन्ततोगत्वा जब नई सरकार आई तो उसकी हिम्मत नहीं हुई कि वह उसको खत्म कर सके। मैं कहना चाहता हूं। स्टेट गवर्नमैंट ने पहले ही रिजर्वेशन दे रखा है। प्रिन्सिपल के रूप में वे मानते हैं। आज भारत के गृह मन्त्री को इस डिबेट के बाद कहना चाहिए मैं उसको प्रिन्सिपल के रूप में स्वीकार करता हूं, मंडल कमीशन को। रह गई बात टैक्नीकैलीटीज की-कौन बैकवर्ड है, कौन बैकवर्ड नहीं है - यह आप कैबिनेट की, सब-कमेटी या सैक्रेटरी की कमेटी के ऊपर छोड़ दीजिए। लेकिन इतना आप जरूर कीजिए कि इसको प्रिन्सिपल के रूप में स्वीकार कीजिए कि केन्द्रीय सरकार मंडल कमीशन की रिपोर्ट से बंधी है। बैकवर्ड के लिए रिजर्वेशन देगी।

साम्प्रदायिक दंगों का मामला है आपकी रिपोर्ट के अनुसार 1978 में 230, 1979 में 304, 1980 में 427, 1981 में 319 और 1982 में रिकार्ड टूट गया 474 साम्प्रदायिक दंगें हुए। यह आपका रिकार्ड है। आपने नारा दिया था कि जब हमारी सरकार आएगी, तो अल्प संख्यकों की रक्षा करेगी। हमारी सरकार आएगी तो हरिजनों की रक्षा करेगी, केन्द्र में स्थिरता पैदा करेगी। स्थिरता कहां है - उधर पंजाब जल रहा है और असम जल रहा है। स्थिरता इतनी है कि कोई आपका स्टेट स्थिर नहीं है। उत्तर प्रदेश में आपने मुख्य मन्त्री को बदला। श्री राम लाल को स्टैप-डाउन करवाया जा रहा है। आंध्र प्रदेश में चार-चार बार मुख्य मन्त्री को बदला गया। दो-तिहाई बहुमत लेने के बाद भी आप मिड टर्म पोल करवाने के लिए सोच रहे हैं। यही स्टेबिलीटी है। दो-तिहाई बहुमत दिया और पांच साल तक भी सरकार को नहीं चला पाए। स्टेबिलिटी दी, एक-एक राज्य में मुख्य मन्त्री को निकालते गए। भ्रष्टाचार के मामले को लीजिए-मुख्य मन्त्री का, बफ शीट आर्डर पेपर, 50 रुपये में बिकता है।

एक माननीय सदस्य : कौन सा अखबार है ?

श्री राम विलास पासवान : "आर्यावर्त"। आपके ही यहां का अखबार है। मुख्य मन्त्री का वफशीट, आर्डर पेपर, 50 रुपये में बिकता है। महादेवी वर्मा कहती है कि प्रयाग महिला विद्यापीठ की मान्यता का सवाल-बिहार के अफसर 50 हजार रुपये की मांग करते हैं। भ्रष्टाचार के बारे में सवाल उठाया जाए तो प्रधान मन्त्री कहेंगी भ्रष्टाचार तो पूरे संसार में है। इसलिए इस की बात हिन्दुस्तान में करना गलत है। श्री जगन्नाथ पहाड़िया जो शैड्यूल्ड कास्ट के थे, को भ्रष्ट समझ कर हटा दिया गया। श्री योगेन्द्र मकवाना को भी शैड्यूल्ड कास्ट और भ्रष्ट समझकर हटा दिया गया। लेकिन बाकी सब दूध के धोये हुए हैं।

असम के सम्बन्ध में मैंने चलेन्ज किया था सरकार की हिम्मत हो तो सरकार जांच कमीशन

बैठाये। जिस की गल्ती हो, अपोजीशन की हो तो अपोजीशन को दण्ड दिया जाय, सरकार की हो तो सरकार रेस्पोंसिबिलिटी ले, अफसर की हो तो अफसर को दण्ड दिया जाय। जांच कमीशन भी नहीं बैठायेंगे। 6 अप्रैल को श्री चित बसु का प्रश्न था कि असम में कितने लोगों की हत्या हुई- हाल के दंगों में ? आप का उत्तर है- जनवरी, 1983 से 21-3-1983 तक 1535 लोगों की जानें गई। लेकिन वास्तविकता यह है कि इस से कहीं ज्यादा लोगों की जानें गई। आप ने अपने आदमी को गद्दी पर बैठाने के लिये, राज्य में सत्ता में आने के लिये, पूरे आसाम को खून से रंग दिया हम सुनते थे कि खून की नदियां बहती थी, लेकिन असम में आप ने उस कहावत को चरितार्थ कर दिया, वहां खून की नदियां बह गई ।

माइनारिटिज के सवाल पर, बैकवर्ड के सवाल पर, हरिजनों के सवाल पर आप से पहले गृह मंत्री जी ने, जो अब राष्ट्रपति बन गये हैं, कहा था कि कम्यूनल दंगों का मुकाबला करने के लिये शान्ति-सेना बना रहे हैं, जिस में हरिजन, आदिवासी, माइनारिटीज के लोग होंगे - मैं पूछना चाहता हूं उस का क्या हुआ ? क्या उस की कोई शेप बनी ? कुछ नहीं हुआ, खाली घोषणा कर दी गई। 5 साल तक घोषणा करते जाइये, फिर चुनाव आजायेंगे, उन में चले जायेंगे। 35 साल इसी तरह से बीत गये और आगे के 35 साल इसी तरह से बीत जायेंगे।

लेंड रिफार्म्ज की बात को लीजिये। मैंने पार्लियामेन्ट में प्रश्न पूछा था कि आप के पास कितनी सर्प्लस लैंड है ? सरकार ने जवाब दिया 53 लाख एकड़ वे मैंने पूछा - कब्जें में कितनी ली ? जवाब मिला – 23 लाख एकड़ आउट-आफ 53 लाख एकड़। 23 लाख एकड़ कब्जें में ली, बाकी किस के पास चली गई ? 30 लाख एकड़ कहां गई और यह भी बताइये कि इस में से कितनी बांटी गई ? जवाब मिला - 17 लाख एकड़ बांटी गई। अब आप देखिये- 23 लाख एकड़ कब्जे में ली, उस में से 17 लाख एकड़ बांटी गई, बाकी 6 लाख एकड़ कहां गई। आप 20 सूत्री कार्यक्रम की बात करते हैं - उस के अन्तगर्त एक ब्लाक में 600 परिवारों के लोगों को गरीबी की रेखा के ऊपर उठायेंगे। अगर एक आदमी को 6 रुपये भी मिल जांय तो शुक्र मानिये। क्या उस का जीवन-स्तर ऊंचा होगा, आप स्वयं समझ सकते है ?

आप की पुलिस फोर्स में बहुत असन्तोष है। मैंने उस दिन दिल्ली का हवाला देते हुए कहा था, बम्बई को देखिये । बम्बई में पुलिस ने आंदोलन किया, आप के हरियाणा में पुलिस ने आंदोलन किया - ये आंदोलन क्यों होते हैं ? पुलिस विभाग में हमारे बिहार में जो सब से नीचे का आदमी होता है उस को चौकीदार या वफादार कहते हैं। क्या आप उस का वेतन जानते है ? वह सरकार का बहुत फेथफुल सर्वेन्ट होता है, उस का वेतन है -75 रुपये महीना। आज सवेरे ही मैंने कहा था - सरकार कहती है कि मिनियम वैज एक्ट लागू करो, लेकिन अपने ही यहां...... ।

श्री बी० आर० भगत (सीतामढ़ी) : आप ने ठीक कहा है। उन में ज्यादातर हरिजन लोग होते हैं ।

श्री राम विलास पासवान : सब से ज्यादा हरिजन हैं।

श्री बी० आर० भगत : यह भी ठीक है वे बहुत वफादार होते हैं।

श्री राम विलास पासवान : मैं कह रहा था कि सरकार कहती है - मिनिमम वेज एक्ट लागू करो, लेकिन अपने ही एम्पलाई को कितना देती है- 75 रुपये।

श्री चन्द्रजीत यादव : साढ़े-तीन रुपया।

श्री अटल बिहारी वाजपेयी : वह जेब-खर्च के लिये है ।

श्री रामविलास पासवान : सरकार ने अपनी ही रिपोर्ट में कहा है-4 लाख 62 हजार होम गार्डस हैं लेकिन उनको क्या मिलता है ? 6 महीने में 10 दिन भी काम मिल जाय तो बहुत है, आपातकाल में उसकी सेवा ली जाती है, लेकिन कितना दिया जाता है-9 रुपया प्रतिदिन । इसी तरह से आप का सिपाही-जो सब से ज्यादा काम करता है-मैं आज भी यह कहूंगा कि दिल्ली में थोड़ा-बहुत जो ला-एण्ड-आर्डर बरकरार है वह दिल्ली के सिपाही के कारण है-लेकिन उस सिपाही के रहने के लिए घर नहीं है । आप बम्बई में जाइये, न रहने के लिए जगह है और न बढ़िया वर्दी मिलती है, सिर छुपाने के लिए झोपड़ी भी नहीं है । जब वह 24 घन्टे काम करेगा और झल्लाया हुआ रहेगा, तो अपने आप क्रिमनल बन जायगा, क्रिमनल को कैसे पकड़ेगा 12-14 घन्टे काम करेगा, रहने की जगह नहीं है, तो कैसे किसी से मानवता के साथ व्यवहार करेगा। इसके लिए आपको रूल बनाना चाहिए। उसको 8 घन्टे काम करना चाहिए और उसको फैसिलिटीज दी जानी चाहिए । वह भी समझे कि मैं भी आदमी हूं । जब वह अपने को आदमी समझेगा तो औरों से भी आदमियों जैसा व्यवहार करेगा । यदि वह अपने को जानवर समझता है तो दूसरों से भी जानवर जैसा व्यवहार करेगा । यह बेसिक प्वाइंट है ।

मैंने पहले भी आपसे कहा था कि आप सेंट्रल स्टेट रिलेशन के मामले में ध्यान दीजिए । साउथ के मुख्यमन्त्री आपस में मिले और तुरन्त प्रतिक्रिया जाहिर हो गई कि मुख्यमन्त्री मिले हैं इसलिए कुछ कांसीप्रेसी कर रहे हैं । यह बात इस सरकार के लिए शोभा नहीं देती है । इसके पहले भी मुख्यमन्त्री मिलते रहे हैं । प्रधान मन्त्री जी को गद्दी पर बिठाने के लिए भी मुख्यमंत्रियों ने बहुत बड़ा रोल अदा किया है ।

श्री अटल बिहारी वाजपेयी : जनता राज में भी मुख्यमत्री मिले हैं ।

श्री राम विलास पासवान : हां, जनता राज में भी मिले हैं । कल को हो सकता है कि बैकवर्ड क्लास को जो मुख्यमंत्री ऊपर उठाना चाहते हैं वे भी आपस में मिलें । कांग्रेस आई के जितने चीफ मिनिस्टर हैं वे मंडल कमीशन का विरोध कर रहे हैं और अपोजीशन के चीफ मिनिस्टर मंडल कमीशन का साथ दे रहे हैं । इस सवाल पर अगर चीफ मिनिस्टर मिलना चाहें तो इसको आप एंटी कांस्टीट्यूशनल नहीं कह सकते । इसलिए साउथ स्टेट्स के मामले में जरा सोच-समझ कर बोला कीजिए । जो मांग हो रही है फाइनेंशियल एलोमशन की वह बहुत पहले से चल रही है । स्टेट्स को पैसा देना चाहिए । सारे टैक्स आप ले लेते हैं । रेलवे, इन्कम टैक्स, कस्टम ड्यूटी, डाक-तार, सब का पैसा आप ले लेते हैं । इसके बाद आप स्टेट्स से कहते हैं कि फलां काम कीजिए, फलां काम कीजिए तो कैसे काम हो सकता है ।

अंत में मैं एक बात कह कर बैठ जाता हूं । आप नार्थ ब्लाक में जहां पर बैठे हुए हैं, उस होम मिनिस्ट्री पर भी जरा ध्यान रखिए । आपके यहां से कैसे फाइल पार हो जाती है और कैसे मिल जाती है । आपके यहां से कैसे फोटो और नक्शे विदेश चले जाते हैं ? इसके लिए आप कड़ी नजर रखिए । आपके सेक्रेट्रिएट में हिन्दुस्तान की शक्ति निहित है । हिन्दुस्तान की इज्जत और प्रतिष्ठा वहां पर है । तो कम से कम अपने डिपार्टमेंट के लोगों को देखिए कि आपके आफिसर लोग क्या करते हैं । कहीं वे ही तो इधर-उधर नहीं कर रहे हैं ।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं । इन्होंने रिपोर्ट में कुछ नहीं किया है इसलिए मैं डिमांड का विरोध करता हूं ।

SHRI B.R. BHAGAT : Mr. Deputy Speaker, Sir, the previous two speakers, one

from our side, Mr. Mohsin, and one from that side, our young colleague, very bright colleague, Mr. Ram Vilas Paswan, dealt with two aspects of the national problems, Mr. Mohsin dealt with the basic questions, although he illustrated it with the situation in Assam, but, basically the problem he raised was the problem of the minorities, the concern in the mind of the minorities as a result of various things. Mr. Paswan raised the question of the SC & ST and also other backward classes.

I propose to deal exclusively with the problems of the Mandal Commission and other backward classes. If you see them in the national context together with backward classes as reported by the Mandal Commission, as a result of a scientific survey and extrapolation of the population census in 1932, they have come to the conclusion that 52 percent of the population in the whole country now constitutes other backward classes. The SC & ST constitute 22.5 per cent. Together, they constitute over 74 percent; and if you include minorities as 11 percent, then these three categorise constitute over 80 percent of the total population. I am quite sure that 10 per cent out of the rest of 20 per cent are economically poor people. They have similar problems. Which have been related here. Altogether 90 per cent of the population which is in ferment, is having a feeling of grievances continuing grievances. We call well appreciate the problems that the Home Minister has to face. Despite the fact that the national policies on all these matters have been very clear, whether in the Constitution or in the policies laid down by this Parliament, they were very clear and if this section of the population rightly or wrongly, let us now ponder, creates trouble, can you imagine how harassed the Home Minister of this great country would be ? I do not want to add to his harassment. His cup is already full. But I would like him to consider this problem in this context, because basically our country is a mosaic, it is a beautiful mosaic of various elements, various colours, of languages of religions, of various other things, and if I quote, Pandit Nehru, our great leader, he said, because this is a country of diversity.

"We have to put an end to all these infinite divisions social and religions divisions that have grown up in our social life."

He did not say, as these days many persons talk here of economic life. I stress this because time and again it is said, 'economic criteria' that should be applied to backwardness but on this question in Indian society, or Indian Social ethos, talks of economic life is not wholly relevant and even our great leader Jawaharlal Nehru when he talks on this basic aspect of how the society is to be formed, how the society is to be evolved, what the final ethos will be of Indian life, he talks of divisions, the divisions in our social life and not of economic divisions. We may call them by any name you like, he says,

"the caste system or these divisions etc., etc.

We have to put an end to this.

This, he said, in the early 'fifties.' And now, what is the situation today ? If Shri Ram Vilas is right, if Shri Mohsin is right, or if what I am going to say, the facts are right, the divisions have aggravated and it has come to a point when they are throwing up problems, whether it be in Assam, or whether in the Punjab or whether in Tamil Nadu, or South or Gujarat or tomorrow if this question of the backward classes is not solved, the problems will be thrown up in great proporation in the plaint of the Ganges in Uttar Pradesh, Bihar and other places. And now, our Home Minister will have to deal with it. These are the problems created as a result of unfulfilled programmes, our own Programmes, our own national programmes and this is, what we have said and everybody says now. And another thing that he said, out of several things, when you do not want to implement a programme, for various reasons, you accepted in principle but do not have the intention of implementing it. We threw up prophets in our national life, Mahatma Gandhi, Shri Jawaharlal Nehru and they had great visions but we could not say anything, about these national visions, what they said, we accepted. But we had no idea of implementing.

And then, Shri Ram Vilas Paswan says and reels out figures, after figures it is not for the first time that he has done, several times he has been doing it; before him there were other people who have been doing it, year after

year in this field; for the Scheduled Castes and Scheduled Tribes and even of the minorities, many of the programmes have not been undertaken, And therefore they do it by not implementing it. They have done the same thing. Prof. Ranga was right when he said "In this House a declaration was made, a policy announcement made that there will be institutions open for the training of those people who are taken into the Services." There would not only be training, for preparing these students of the Scheduled Castes and Schedu'ed Tribes, so that they are able to succeed in the IAS and other competative examinatians. But these programmes have remained on paper.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : Classes are conducted for IAS and IPS examinations.

SHRI B.R. BHAGAT : Well, that is good I am glad. If they are conducted, if it satisfies Shri Ram Vilas Paswan, I have no objection.

SHRI RAM VILAS PASWAN : In every Ministry there should be a cell for Scheduled Castes and Scheduled Tribes which will give them training, not only for IAS and IPS category. They get their own candidates for them.

SHRI P. VENKATASUBBAIAH : Even for technical jobs also the provision is there.

SHRI B.R. BHAGAT : It is very good. I am happy. They should de strengthened.

SHRI CHANDRAJIT YADAV : How many classes are being conducted and in what parts of coun'ry ? Kindly, will you give the figures ? Or please give details.

SHRI B.R. BHAGAT : It is a good thing. It should be further strengthened.

The point is that even now they have not reached the accepted figures of their representation in the services. The figures are abysmally low.

So far as the questions of other backward classes are concerned, here it is like a last ditch fight by the social reactionaries and vested interests against the recommedations of the Backward Classes Commission. This is going on since the First Commission. Some of us, who have been associated with this problem right from the beginning-from 1950, 51, in the provisional Parliament and struggling for the constitution of the first Commission and then fighting for the implemention of the recommendations of that Commission and now the Second Commission-have this experience. For example, on what grounds were the recommendations of the Kaka Kalelkar Commission not implemented ? One of the grounds was that the Commisson did not go about it in a scientific manner. The collection of data and other things was not done in a scientific manner. They gave recommendations for including 2000 communities as backward classes. The Home Minister made a reference about it. Altholugh the Commission was united, the Chairman submitted a minute of dissent in which he added the women mothers should a so be declared backward class. So, the result was that the reservation for almost 70 to 75 per cent of the people was recommended. When this went to the Government, they said : How can we make reservation for 70 per cent ? But that is not the point. The point is that the Government have always thought of a reasonable implementation, because in the Constitution the criteria is clear. It is not the question whether individual community as a whole should be the criteria. It was said only individuals should be the basis taken for backwardness. caste criteria cannot be taken. It will promote casteism. It will lead to rehabilitation of casteism. This is a new theory of social evalution, because casteism is encouraged by whom ? If the victims of casteism those who have suffered for years, ages and centuries, whether they are the Scheduled Castes or the Scheduled Tribes or other backward classes or any discrimination against any social group whether they be minorities, want that they should be given compensatory facilities or special opportunities so that in an evolution there should be more unified evolution in a period of time, then they are accused of promoting casteism It is just the same attitude that some hon. gentleman says : well, I have absolished my caste's sub-title. And the caste is abolished.

The historical fact is that casteism is promoted by those who shick to the preservation of the vestiges of caste and not those victims of these vestiges-who want to disptory them.

SHRI RAM VILAS PASWAN : Shri Jagannath Misra.

SHRI B. R. BHAGAT : Well, I do not want to name anybody. Previously, others have also done. You cannot deal with it. What is the basis of this ? I am reffering to the highest authority. Pandit Jawaharlal Nehru said on 2.12.1954 :

> "We talk about casteism and we condemn it as we should. But the fact remains that half a dozen or may be 10 so-called superior castes dominate the Indian scene among the Hindus."

This is what Pandit Jawaharlal Nehru said in 1954. Today it is 1984. Almost 30 years have passed. What is the scene today ? Do not 8 or 10 superior castes dominate the Indian scene in the whole country, whether it is the North or the South or the West? Who will end casteism ? Will those end casteism who are enjoying for years and years and centuries, the benefits, undeserved benefits, of casteism ? It will end only if there is implemention of the progressive social policies and constitutional obligations, What does the Constitution say in this regard ? Our Constitution has certain special features, which are not found anywhere in the whole world.

Because it encompasse the Social situations, social reality in this country ? Where is the caste system in the whole world or in any other religion ? Nowhere else. The caste system has compounded the feudal element, the reactionary element. It is the biggest obstacle in the progress towards egalitarianism. Whether you want to bring in a socialist society, or whether you want to bring in an egaliterian society or even if you want to bring in a real democratic society, caste is the biggest barrier, more than feudalism, more than capitalism. I always quote Pt. Nehru in this respect. His talk with Mao in China, I quote it again for the benefit of the House. This is a recorded document. He wrote after his coming from China. 'Pandit ji asks Mao, "How is the situation" ? Mao says, "We have great difficulties because ours is such a vast country, big country, the biggest country, converting it from a feudel society to a socialist society, has enormous problems and I am award of those problems and considering that, we are making some proggress." This is what Mao replies to Pandit ji. Then Mao asks Pandit ji. He says, "But you have a double problem. You have feudalism and, more so, you have castesm." It is much easier to remove feudalism but it is far far more difficult to remove casteism. This is what is happening. Great men from Buddha to Gandhi or Ambedkar had tried to attack caste system. Agitations are going on to end casteism. Lord Krishna himself says in Geeta, "I am the creator of Chaturvarna". But what Chaturvarna ? "Not on birth", Lord Krishna says, "but on Gun or Karma". But on the contrary later on Tulsidas says ? And I quote in Hindi.

पूजिये विप्र शील गुण हीना,

नाहिं शूद्र गुण ज्ञान प्रवीणा ।

Shudra includes not only the Scheduled Cates but also the backward classes. So, Brahmin, if he is without any qualities उसको पूजिये, but never a Shudra. This is what Tulisdas has said in the Ramayana which is respected and honoured as the Geeta...

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : That was due to degeneration.

SHRI B.R. BHAGAT : That is what I am saying. These are the two divides in Hindu religion, on the one hand it says वसुधैव कुटुम्बकम् the whele world is a family and there is the unity of the soul अद्वैत In this respect no other religion has this human compassion in throughts, in feelings, in their thinking as Hinduism but in action what Tulsidas said prevails. Action defies thought in Hindu religion. Now you see the Constitution. Article 15 (4).

SHRI SATYASADHAN CHAKRABORTY : The part of it is also attacking feudalism, I agree with this. This Mandal Commission is one attacking feudalism which is in the villages...

(Interruptions)

SHRI B.R. BHAGAT : We can deal with it seperetely. I have limited time, let me confine to the specific issue.

SHRI ATAL BIHARI VAJPAYEE : Reservation in services will not solve all problems.

SHRI B.R. BHAGAT : I entirely agree. But it is a first major step.

SHRI CHANDRAJIT YADAV : It will solve the major problems...

(Interruptions)

SHRI B.R. BHAGAT : The commission itself has said that by more reservation, we are not going to solve the problems...

(Interruptions)

In the Constitution, in articles 15 (4), 16 and 340, in the Directive principles of State Policy, every where they use the concept of "classless and casteless society". In no Constitution anywhere in the world. You find such a provision I am mentioning this for the benefit of our Marxist members, because they think in India if you remove the economic disparities, everything will disappear. I agree, because they stem from poverty. But you have to remove both, attack them on both fronts Social and Economic. Our Constitution and our founding fathers have emphasized both the aspects when they talk of "classless and casteless society. The Directive Principles of the Constitution are guided by that If you read the speeches of Dr Ambedkar and Pandit Nehru or look at article 340, you will find reference to it. I am mentioning this for the benefit of our Home Minister, who has to implement it, because he will be faced with this question.

He said today that some of the Chief Ministers expressed reservation about the implementation of the Mandal Commission Report. I am surprised at it. He did not want to name them and I can appreciate it. But I have with me here a report of the Press information Bureau of India on this which gives some information. I think we need not have pressed the Home Minister for more information, because this press note says a little more than what he said. At page 3 of the press note of the PIB it is mentioned:

> "The Mandal Commission Report also formed part of the agenda of the meeting, The Chief Ministers and Ministers present explained measures taken."

Then it comes to the point which I want to mention :

> "While a few Chief Ministers favoured implementation of the Mandal Commission report, many others expressed reservation."

As the Report says, there are two reasons for the reservation. One is the overlapping of lists and the second is that other kinds of errors could have crept in. If there are errors, the Committee can deal with them, because these are matters of detail. It has been pointed out by some hon. Members that one community is a scheduled Caste in one State, a backward class in another State and none in a third State. It is possible such errors have crept in, they can be corrected. But the point I want to mention is what is stated later on in the same press-note :

> "Several Chief Ministers expressed unhappiness at adopting caste as the basis for removal of backwardness."

Whoever might have said it, to say the least, this is not fair. When the Central government could not implement the recommendation of a Kaka Kalelkar Commission directive was sent to all the States to implement them in the manner they deemed fit. Some of the States started imple-

menting them without appointing a Commission. This was Considered unconstitutional by the courts which said that unless You appoint a Commission to determine the criteria, it cannot be done, because this is a constitutional obligation. So, commissions were appointed in all the States. As many as 10 States appointed 15 Commissions.

Now the Mandal Commission Report says that in ten States they are implementing reservation from ten per cent; somewhere it is a little more and somewhere a little less. In Maharashtra they apply the economic criteria; I appreciate it, They say that 80 per cent of the jobs will go to the weaker sections, in which 7 per cent will be for "other backward classes" on the basis of economic criteria. If you want to reserve 70 per cent of the jobs for them, I have no objection. This is the point which I have been making all these 35 years. If the Chief Ministers and the policy-makers are sincere, if they are really committed to the implementation of the spirit of the Constitutions and the national policies of our various national leaders, what prevented them from implementing the economic criteria, if they thought that economic criteria can be a sound criteria for ending backwardness. However the States are implementing the reservation policy on the basis of Socially and educationally backwardness criteria. How can some of them oppose what their Governments are doing.

Thirty-five years have passed. Why did they not do it ? In the meanwhile the population below the poverty line is growing. The national average is 50 per cent, in certain States like Bihar and others the population below the proverty line is nearly 70 per cent. Are you prepared to reserve jobs for these people ? One of the reasons for proverty is lack of employment, rather the main reason is lack of employment. Why did you not do it then ? The Constitution lays down the critetion as 'socially and educationally backward'. the Constitution lays down casteless and classless society. If you are not able to implement it, you say it connot be implemented. In 1955 or 1956 it was said that the criterion of economic backwardness should be adopted. Then why did not all the States and the Centre adopt it? In all the States they have applied the social criterion. When somebody asked Dr. Ambedkar. 'How will you do it? Is it on the basis of individuals or backward classes?', he replied, "What are these backward classes?" —this is Ambedkar's statement in the House—"They are nothing but a group of castes. They are a class of citizens belonging to certain communities and therefore, it is not the individuals, but the community as a whole that can be determined as backward." This is the spirit of the Constitution, this is the spirit of the Father of the Constitution who had made this statement in the House.

I will plead that the Mandal Commission's Report should be accepted in toto.

MR. DEPUTY-SPEAKER : Please conclude.

SHRI B.R. BHAGAT : I am finishing in two or three minutes.

But the point is that they should be accepted in toto because there is no other way of ending casteism than by removing the vested interests in the caste. You say that there is a pressure...... in Bihar and U.P. you know, there have been caste riots on reservations. But in South there have been none. In Karnataka, it is not only 50 per cent reservation. The courts have determined 50 per cent reservation as reasonable under Article 15 (4) for Scheduled Castes and Scheduled Tribes and other backward classes According to the Supreme Court judgment, you can reserve up to 50 per cent. On that basis the Mandal Commission recommended 27 per cent for other backward classes and 22.5 per cent for the Scheduled Castes and Scheduled Tribes. But in Karnataka it was the Congress Ministry under Devyoi Urs, who reserved up to 66 per cent because Mr. Devraj Urs was well advised. And later on it was tested in a court of law which said that even more than 50 per cent resevation can be constitutional because what he did was that he reserved 49 per cent under Article 15(4) of the Constitution for Scheduled Castes and Scheduled Tribes and backward classes and

the rest in addition, for women, and minorities under article 16 of the Constitution. This being up to the total to 66 per cent. Under Article 16 of the Constitution, reservation is allowed for general categories, for the weaker sections, economically backward sections etc. etc.

I know the difficulty of the Government. They are facing agitations by the so-called upper classes in Bihar and U.P. which are powerful groups. Similarly, if the other backward classes are aroused and combined with Scheduled Castes and Scheduled Tribes and minorities and others making a common cause, if there is a strong political leader. ship then the entire situation will change. The problems in the country will be horrible. Therefore, firstly, my point is that like all other national issues there should be consensus on this issue of reservation for backward classes also. Last time we had a debate on the 11th of August last year.

There was a consensus on all sides of the House that this thing should be implemented. The Government should catch this opportunity and take the co-operation of all in the finding out the solution. There should not be any political pressure based on partisan level. I would suggest to the Home Minister that he should accept the recommendation of the Mandal Commission of 27% reservation. That will bring it to 50%. For the economically weaker sections of the upper class he should add another 10% under Article 16 and make the total reservation upto 60%.

Merit will suffer, this has been pointed out by quite a few. But the highest court in the land has described it as a bogey. In Karnataka it is 66%. In Bihar and Uttar Pradesh it is negligible. You compare the two Governments as to which has more competence in administration. I will give you one more example. When Gujarat agitation was going on, some people went on to say if you implement the recommendation, merit will suffer. The Supreme Court Judge, I do not exactly remember his name......

SHRI RAM VILAS PASWAN : At that time the Prime Minister told that merit should not be ignored.

SHRI B.R. BHAGAT : I have no quarrel on that. The point is that Supreme Court judge, I think, he was Justice Reddy, when the matter went to him he used the following expressions :

"Raising the question of merit in relation to reservation is a bogey,"

This is borne out by the same fact if merit would have suffered Karnataka would have been at the rock bottom of administration or Tamil Nadu for that matter and others. My suggestion is to please accept the recommendation of the Mandal commission. There are economically backward people in upper class. In Bihar and other places, I know there are problems. It is a big problem. You make reservation. I have no objection- 100% according to their population. The whole exercise should be done. He should build consensus on this issue. Let him not have more problems. The whole House will be with him. We will like him to rise to the occasion.

I will appeal to the Prime Minister. I know in all these measures she is forward looking and thinking ahead. I will appeal to her and to the Home Minister to create consensus in its favour, implements this recommendation and fulfil the Constitutional oblication that has been hanging for year and years-for the last three or four decades. It will be one more factor for social stability, for establishing and strengthening the unity of the country.

MR. DEPUTY SPEAKER . Shri Chandrajit Yadav.

SHRI CHANDRAJIT YADAV : I will speak to-morrow, not to-day.

MR. DEPUTY SPEAKER : Shri Kusuma Krishna Murthy. You please speak. You will continue to-morrow.

SHRI KUSUMA KRISHNA MURTHY Amalapuram) : During these 35 years of our indepedence, I bel:eve personally, the Ministry of Home Affairs never faced so many problems from so many regions for so long a time as it has been facing in recent times. But this Ministry has tackled every problem quite successfully so far. In the present Report for the period 1982-83 though some of the important items, such as atrocities on schedule Castes and their service matters are missing it makes an interesting reading. Some of the important items which I would like to deal in this discussion are, Police, Public security, North Eastern region and the problems of Scheduled Caste and Tribes.

One is police and public security. Under the constitution, as it has already been made clear here, the policing of the country is the responsibility of States and Union Territories. In view of the regular and substantial assistance in various forms given by the Home Ministry to various States and Union Territo ries, I do not know how far it is correct to say that the Ministry of Home Affairs is playing only the advisory role in regard to law and order and police affairs.

Under the same construction the Ministry of Home Affairs has created various police forces to deal with various problems. For instance, a force has been created to tackle the problem of border ; another force has been created to protect the interests of public sector undertakings ; another reseve police force has been created to reinforce the State police force, etc. besides I.B. and C.B.I. probably, the continuing communal situation has necessitated the Home Ministry to keep some kind of police force as a standby. Therefore, three battalions of C.R.P.F. have been set aside, called as a "specials peace keeping force" specially to deal with commual and caste disturbances.

As per the Ministry's report, the communal and caste violances are increasing, The report makes a mention that during the last five years, from 1978 to 1982, the total number of communal disturbances have become more than double. In view of the existing social realities in our society, these communal and caste disturbanes are bound to continue and since they have got to be tackled firmly and systematically and regularly the Ministry needs a permanent force for this specific and very important purpose.

These communal and caste violences are neither political in nature nor economic in nature. They are social in nature. Therefore, the country needs a permanent social security force to exclusively deal with the communal and caste violences. This is an important organ in the police which needs to tackle this problem continuously regularly and systematically. The Home Minister has to consider these facts on a realistic basis.

So far as the welfare of the police is concerned, to make them really effective and non-corrupt, it is necessary to provide salaries suitable to their strenuous work, particularly for those who belong to the non-gazetted cadre Regarding their accommodation, it is equally important to pay a serious attention to tackle that problems.

Coming to the north eastern region which has been very well discussed on the floor of the House, the North Eastern Council was set up in 1972 to tackle important common problems relating to all the States of this region. Under the Sixth Plan an allocation of Rs. 340 crores has been made for the N.E.C. schemes. It is quite encouraging, but actually the allocation is to be increased very much because I have seen various parts even in the interior area of the north-eastern region, as a member of Parliamentary Committees on various occasions and it is a fact that most of the

areas have been completely neglected so far. In terms of industries, in terms of providing transport facilities, and communication facilities, this region needs the top-most priority. Therefore, the allocations must be realistic to the magnitude of the problems to be tackled.

Coming to the most important problem of Assam which has been discussed here, I would like to make a few observations.

MR. DEPUTY SPEAKER : You may continue tomorrow.

18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, April 8, 1983/ Chaitra 18, 1905 (Saka)

Printed at the Indian Press Delhi-34